



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara  
Phone : 01482-241159; Email ID: -rorpcb.bhilwara@gmail.com

(Through Email)

No. RPCB/RO/BHL/NGT/L-56/1095-1099

Dated : 28.07.2022

**Urgent/Hon'ble NGT Matter**

(O.A. No. 02/2022-CZ)

Date of Next Hearing-01.08.22

To, the Registrar,  
National Green Tribunal,  
Central Zone Bench, Bhopal (M.P.)  
(Email:-ngtczbbho-mp@gov.in)

**Subject:-** Regarding Compliance of directions passed by Hon'ble N.G.T., Zonal Bench, Bhopal in original application no. 02/2022, titled as Babulal Jajoo V/s State of Raj & Others.

**Ref:-** Hon'ble N.G.T., Zonal Bench, Bhopal's order sheet dated 31.03.22 and 05.07.22.

Sir,

Apropos above, in compliance of the directions passed by Hon'ble N.G.T., Zonal Bench, Bhopal in O.A. No. 02/2022, titled as Babulal Jajoo V/s State of Raj & Others. vide order sheet dated 31.03.22 and 05.07.22, it is humbly submitted that enclosed interim action taken report is prepared and compiled on the basis of progress reports received from concerned department viz, RUIDP (Rajasthan Urban Infrastructure & Development Project Limited)-Bhilwara, UIT (Urban Improvement Trust)-Bhilwara, Municipal Council, Bhilwara & Mining and Geology, District Office, Bhilwara.

This action taken report (interim) is being submitted here with for kind perusal and will follow with submission of subsequent and updated compliance report.

Encl: As above.

Yours Sincerely,

(Vinay Katta)

Nodal Officer-case and  
Regional Officer, RSPCB, Bhilwara

Copy to followings for information:

1. District Collector, Bhilwara.
2. P.A. to Member Secretary, RSPCB, Jaipur
3. ACEE & In charge Legal Cell, RSPCB, Jaipur.
4. Sh. Rohit Sharma, Board Counsel for Hon'ble NGT, CZ-Bhopal (M.P.)

Regional Officer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
Central Zone Bench, Bhopal**

**Action Taken Report (ATR)-Interim**

**In Original Application No. 02/2022  
titled as "Babulal Jajoo Vs State of Rajasthan & others."**

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## **I. Reference:-**

**1. Order dated 31.01.2022 :** That Hon'ble National Green Tribunal (NGT) Central Zone Bench, Bhopal in the Original Application No. 02/2022(CZ) titled as Babulal Jajoo v/s State of Rajasthan and other passed an order on dated 31.01.2022,interalia reproduced as follows :-

- 1. The present Original Application has been filed raising substantial question relating to degradation of environment in the district of Bhilwara, Rajasthan, where the lifeline of the city i.e. the Kothari River is being polluted and has achieved alarming levels of pollution. This imminent source of surface water for the residents of Bhilwara is becoming poisonous for them in a way that its intake could be dangerous to the health of the residents. The water quality of the river is so degraded that it is not at all suitable for drinking purpose of residents due to high level of chemicals which is being discharged on daily basis from the nearby industries and the untreated sewage from the nearby societies and colonies.*
- 2. The City of Bhilwara is a critically polluted area due to presence of many industries around the district and various textile industries in the city itself. There have always been reports of increased level of pollution in and around the city due to the ever increasing number of industries and housing societies which clearly signify that development is killing the essence of the city i.e. Kothari river. One of the major sources of irrigation and potable water for the residents living nearby is this historic river which is at the verge of being completely deteriorated due to the increasing level of pollution and the ignorance from the side of local authorities.*
- 3. Various encroachments are threatening the existence of the river and increasing the chances of devastating floods in the urban area as well as becoming a big cause for water scarcity. It would be proper to mention here that all type of waste of the*

city, be it construction waste (malba) or religious offerings or hazardous plastic waste, which is either dumped into the river directly or is being piled up near the river banks, consequentially causing nuisance, bad odour and becoming a bleeding ground for the mosquitoes and other insects exposing the residents of the area to diseases. Various representations were made by the Applicant to the Non-Applicant no. 1 but no heed was paid to his grievance and there is total ignorance and non-action since so many years on the part of administration.

4. Development at the cost of destruction of river and putting a price on nature becomes meaningless if we treat the ecosystems upon which we depend as mere commodities for earning profit. The industries manufacturing their products and releasing the chemicals into the river Kothari or housing societies discharging their untreated sewage or the excavation activities of river soil carried on by the land mafias or dumping of concrete debris from the various construction activities carried around the city, have a catastrophic effect on the Kothari River and the climate at large. There are extensive and indiscriminate encroachments and illegal slums constructed on the banks of river Kothari which are obstruction for its natural recharge and imbalances its capacity to maintain the water level. Further, dead bodies of cattle were found in the river along with the solid waste dumped by the Non-Applicant no. 3 into the river which clearly shows their casual attitude towards the Kothari River and environment at large.
5. There are extensive and indiscriminate encroachments and illegal Slums constructed on the banks of river Kothari which are obstruction for its natural recharge and imbalances its capacity to maintain the water level. Further, dead bodies of cattle were found in the river along with the solid waste dumped by the Non-Applicant no. 3 into the river which clearly

*shows their casual attitude towards the Kothari River and environment at large.*

6. *A substantial issue of environment has been raised.*
7. *Issue notice to the respondents, returnable within four weeks.*
8. *Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.*
9. *Respondents are directed to submit their reply through E-filing module within four weeks.*
10. *We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-*
  - (i) *Collector, Bhilwara, Rajasthan.*
  - (ii) *One representative from Central Pollution Control Board, (Rajasthan).*
  - (iii) *One representative from Rajasthan Pollution Control Board*
11. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*
12. *Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).*
13. *The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. List it on 31st March, 2022.*

*Copy of the order sheet is enclosed at **Annexure-A**.*

2. **Joint Committee report Submission:-** In compliance of Hon'ble NGT order dated 31.01.2022, Joint Committee members had visited Kothari River Stretch to verify the factual status of the issues raised by applicant in original application. During the visit, concerned departmental officials were also present. Joint Team submitted its report vide RSPCB, Bhilwara letter dated 24.03.22 and uploaded on 25.03.2022.

3. **Order dated 31.03.2022 :-** That after consideration of Joint committee report, Hon'ble NGT has issued following directions vide order sheet dated 31.03.2022, interalia reproduced as follows :-

**1. Learned Counsel for the Rajasthan State Pollution Control Board has submitted that the joint committee has filed the report, which is on record. The copy of the reply may be provided to the Learned Counsel for the applicant, who may in turn may file the response, if any.**

**2. After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. 3. List it on 5th July, 2022.**

Copy of the order sheet is enclosed at Annexure-B.

## II. Brief of Chronological steps by Nodal Agency : -

1. In compliance of Hon'ble NGT order dated 31.03.2022, RSPCB has issued a letter dated 05.04.22 to concerned departments related to ensure compliance of the order. Copy of letter is enclosed as **Annexure- C**.
2. Besides, RSPCB has also issued a letter dated 28.04.22 to concerned respondents /stack holders to submit their updated details /progress in accordance with the grounds raised in Joint Committee report in accordance with Hon'ble

NGT order dated 31.03.2022. Copy of letter is enclosed as **Annexure-D.**

3. Subsequently, RSPCB has also issued a letter dated 06.05.22 to concerned respondents /stack holders to submit their status report in accordance with the grounds raised in Joint Committee report. Copy of letter is enclosed as **Annexure-E.**

4. RSPCB has also issued a letter dated 10.06.22 to concerned respondents /stack holders (Urban Improvement Trust-UIT, Bhilwara & Municipal Council, Bhilwara) to submit their status report in accordance with the grounds raised in Joint Committee report. Copy of letter is enclosed as **Annexure-F.**

**III. Enlisting of Key actionable with respect to violations and deficiencies as per Joint Committee Report dated 25.03.2022:-** On the basis of Joint Committee report , **following key actionable were identified as** to address and mitigate the issues raised in joint committee report related to prevent deterioration of Kothari River stretch are summarised as follows:-

1. To prevent untreated Sewage meeting into Kothari River.
2. To prevent Solid Waste and Plastic Waste Dumping along the river Bank.
3. To remove Encroachments along the river bank and to provide enmarking of river bank.
4. To prevent and take action against the excavation of Soil at River Bed along with regular monitoring.
5. To stop dumping of Construction and demolition Waste and to develop MRF /C&D recycling facilities.
6. To prevent Dumping of dead carcass along the river bank area
7. To prevent and removal of un desirous shrubs along the River Bank.

**IV. Status of Action taken report received from concerned agencies:-**

S.No.	Particular deficiencies/ shortcomings	Key Actionable	Responsible agency	Updated Status of Action Taken.																				
1.	Untreated Sewage meeting into Kothari River	Expeditious Completion of Sewer Network and House hold connection to channelize complete sewage to STP Plant (30 MLD) for treatment of sewage and gainful utilisation of treated sewage.	Responsible Agency – Municipal Council ,Bhilwara & Executing Agency– RUIDP, Bhilwara	<p>In compliance of Hon'ble NGT order dated 31.03.22 and RSPCB letter dated 05.04.22,28.04.22 and 06.05.22, RUIDP, Bhilwara has submitted updated progress status of Sewer work vide its letter dated 13.07.2022 , summarised as follows:-</p> <table border="1"> <thead> <tr> <th>Component</th> <th>Scope of work</th> <th>Work Completion Progress</th> <th>Tentative date of work completion</th> </tr> </thead> <tbody> <tr> <td>STP Plant- 30 MLD</td> <td>01 no.</td> <td>95.87%</td> <td>Trial Run Completed. (By 30.08.22)</td> </tr> <tr> <td>Sewage Pumping Station -48 MLD</td> <td>01 no.</td> <td>98.78%</td> <td>Trial Run Completed. (By 30.08.22)</td> </tr> <tr> <td>Sewer Line Network</td> <td>410 KMs</td> <td>392.22 Kms (95.95%)</td> <td>By 31.07.22</td> </tr> <tr> <td>House Hold Connections</td> <td>47550 nos.</td> <td>1343 nos.</td> <td>By 31.12.2023</td> </tr> </tbody> </table>	Component	Scope of work	Work Completion Progress	Tentative date of work completion	STP Plant- 30 MLD	01 no.	95.87%	Trial Run Completed. (By 30.08.22)	Sewage Pumping Station -48 MLD	01 no.	98.78%	Trial Run Completed. (By 30.08.22)	Sewer Line Network	410 KMs	392.22 Kms (95.95%)	By 31.07.22	House Hold Connections	47550 nos.	1343 nos.	By 31.12.2023
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				<p><b>Expedition in work progress: -</b> Laying of sewer line network progress from last progress report dated 07.03.22 viz. 340.429 Km (83.03 %) has been increased upto 392.22 Kms (95.95%) and now towards completion stage. Further, Household connections work has also been started and same is under progress. Therefore, in principally as soon as house hold connection work completes, 73% of population coverage of Bhilwara City has been covered by aforesaid project and problem related to treatment and disposal of untreated sewage shall be addressed in true manner. Copy of RUIDP letter dated 13.07.22 is enclosed as <b>Annexure-G.</b></p>
2.	Solid Waste and Plastic Waste Dumping.	To Complete removal of Solid Waste and Plastic Waste Dumping along with River Bank and to channelize Solid Waste and Plastic Waste to MSW processing Plant for disposal of MSW in scientific manner.	Municipal Council ,Bhilwara	In compliance of Hon'ble NGT order dated 31.03.22 and RSPCB letter dated 05.04.22,28.04.22 and 06.05.22, Municipal Council, Bhilwara has submitted progress status mentioning that Municipal Council is regularly cleaning the areas along the bank of River Kothari and also imposed fine against violators. Copy of

				Municipal Council ,Bhilwara letter dated 24.07.22 is enclosed as <b>Annexure-H.</b>
3.	Dumping of dead carcass along the river bank area	To ensure the complete removal of dead carcass dumped along the river bank and ensure the regular proper disposal of carcass in scientific manner. To install mechanised Carcass disposal plant.	Municipal Council ,Bhilwara	As per Municipal Council ,Bhilwara action taken report letter dated 24.07.2022, dumping of dead bodies of animals/carcass along the Kothari River bank is being prevented.
4.	Growth of Vilayati Babool along the River Bank.	To ensure the removal of unwanted shrubs and ensure development of green belt development /dense plantation along the river bank, this may be extended in line with Beti Gaurav Udhyan type initiatives.	Urban Improvement Trust(UIT), Bhilwara	Earlier Time line provided by UIT, Bhilwara for cutting of un-desirous shrubs was mentioned as 31.07.2022. Now in compliance of Hon'ble NGT order dated 31.03.22 and RSPCB letter dated 05.04.22,28.04.22 and 06.05.22, UIT , Bhilwara has submitted progress status mentioning that tender has been invited for executing the task vide tender no. 12/2022-23. Copy of UIT, Bhilwara letter dated 04.07.22 is enclosed as <b>Annexure-I.</b>

5.	Encroachments and non-availability of enmarking of river boundary.	<ol style="list-style-type: none"> <li>1. To ensure complete removal of encroachments.</li> <li>2. Proper enmarking and Fencing along the river bank.</li> </ol>	Urban Improvement Trust(UIT), Bhilwara	<p><b>a. For Fencing and Plantation:-</b>For Earlier UIT, Bhilwara has given timeline up to 31.12.2022 for plantation. Now UIT, Bhilwara has submitted progress status mentioning that tender has been invited for executing the task. Issuance of work order is under progress.(Pls Refer <b>Annexure-I</b>)</p> <p><b>b. For removal of encroachments:-</b> Earlier UIT, Bhilwara has given timeline upto 30.04.2022 for removal encroachments. Now as per UIT, Bhilwara letter dated 04.07.22, necessary action shall be initiated shortly in association of Police force. (Pls Refer <b>Annexure-I</b>)</p>
6.	Untreated Sewerage to be generated from the land allotted for Existing and proposed townships in Bhilwara City along the	<ol style="list-style-type: none"> <li>1. To ensure the establishment and operation of STP Plant</li> </ol>	Urban Improvement Trust(UIT), Bhilwara	UIT, Bhilwara has issued notices to 03 nos. of township projects (> 10 hectare area) for installation of STP Plant vide letter dated 04.07.22. (Pls Refer <b>Annexure-I</b> )

	Bank of Kothari River			
7.	Excavation of Soil at River Bed	To ensure complete abatement of unauthorised excavation of Soil at River Bed and take action against the violators.	Depart. Of Mines and Geology, Bhilwara	As per Mining office, Bhilwara letter dated 13.05.22, regular monitoring and checking by vigilance team of mining department is being carried out at Kothari River site areas related to prevent unauthorised excavation of Soil at River Bed. A vehicle has also been seized on 27.04.22 and same is released after deposition of penalties. Besides, area visit has also been conducted on dated 04.05.22 and 08.05.22. Copy of report is enclosed as <b>Annexure-J.</b>

**Conclusion:-** In compliance to Hon'ble NGT order dated 31.03.22 , key actionable(s) are indentified and actions have been initiated by concerned departments. Since March 2022 onwards, considerable progress in laying of sewerline network has been achieved and now same is towards completion stage. Besides, work of Household connections has also been started and work is under progress.

Further, municipal solid waste dumping/ littering hot spots pointed out by the Joint Team in inspection report dated 10.03.22 has also been cleaned by Municipal Authorities and regular monitoring related to cleaning is also being monitored.

In addition to this, to discourage the use of plastic in inhabitants of city ,various initiatives like distribution of cloth bags, buy back option for plastic milk pouches, drive for search and seizure of plastic carry bags and single use plastic ban items by local bodies etc. have also been initiated in July 2022, ultimately to reduce the problem of generation and dumping of unorganised plastic waste.

However, some of the key actionable(s)/ activities which are required to be worked out at river site area viz. removal of un-desirous shrubs- Babool , fencing work are under pipeline stages and getting delayed due to the rainy seasons. To expedite the work progress, timely review of compliance /progress is being made.

Therefore, this action taken report is being submitted here with as interim report and will follows with subsequent and updated compliance report shortly.

(Vinay Katta)  
Nodal Officer-Case &  
Regional Officer  
RSPCB,Bhilwara

(Ashish Modi)  
District Collector  
Bhilwara

List of Annexure(s)

S.No.	Particular of Annexure	Annexure-Name
1.	Order sheet dated 31.01.22 in OA-02/2022-CZ	Annexure-A
2.	Order sheet dated 31.03.22 in OA-02/2022-CZ	Annexure-B
3.	Letter issued to concern department by RSPCB to ensure compliance dated 05.04.22	Annexure-C
4.	Letter issued to concern department by RSPCB to ensure compliance dated 28.04.22	Annexure-D
5.	Letter issued to concern department by RSPCB to ensure compliance dated 06.05.22	Annexure-E
6.	Letter issued to UIT Bhilwara by RSPCB to ensure compliance dated 10.06.22	Annexure-F
6.	Progress report provided vide RUIDP, Bhilwara letter dated 13.07.22	Annexure-G
7.	Progress report provided vide Municipal Council, Bhilwara letter dated 24.07.22	Annexure-H
8.	Progress report provided vide UIT, Bhilwara letter dated 04.07.22	Annexure-I
9.	Action taken report mine department dated 13.05.22	Annexure-J

Item No. 01

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No. 02/2022(CZ)**

Babulal Jajoo

Applicant(s)

Versus

State of Rajasthan &amp; Ors.

Respondent(s)

Date of hearing: **31.01.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant (s) : Mr. Naveen Ahuja, Adv.

For Respondent(s) : None.

**ORDER**

1. The present Original Application has been filed raising substantial question relating to degradation of environment in the district of Bhilwara, Rajasthan, where the lifeline of the city i.e. the Kothari River is being polluted and has achieved alarming levels of pollution. This imminent source of surface water for the residents of Bhilwara is becoming poisonous for them in a way that its intake could be dangerous to the health of the residents. The water quality of the river is so degraded that it is not at all suitable for drinking purpose of residents due to high level of chemicals which is being discharged on daily basis from the nearby industries and the untreated sewage from the nearby societies and colonies.
2. The City of Bhilwara is a critically polluted area due to presence of many industries around the district and various textile industries in the city itself. There have always been reports of increased level of pollution in and around the city due to the ever increasing number of industries and housing societies which clearly signify that development is killing the essence of the city i.e. Kothari river. One of the major sources of irrigation and potable water for the

residents living nearby is this historic river which is at the verge of being completely deteriorated due to the increasing level of pollution and the ignorance from the side of local authorities.

3. Various encroachments are threatening the existence of the river and increasing the chances of devastating floods in the urban area as well as becoming a big cause for water scarcity. It would be proper to mention here that all type of waste of the city, be it construction waste (malba) or religious offerings or hazardous plastic waste, which is either dumped into the river directly or is being piled up near the river banks, consequentially causing nuisance, bad odour and becoming a breeding ground for the mosquitoes and other insects exposing the residents of the area to diseases. Various representations were made by the Applicant to the Non-Applicant no. 1 but no heed was paid to his grievance and there is total ignorance and non-action since so many years on the part of administration.
4. Development at the cost of destruction of river and putting a price on nature becomes meaningless if we treat the ecosystems upon which we depend as mere commodities for earning profit. The industries manufacturing their products and releasing the chemicals into the river Kothari or housing societies discharging their untreated sewage or the excavation activities of river soil carried on by the land mafias or dumping of concrete debris from the various construction activities carried around the city, have a catastrophic effect on the Kothari River and the climate at large. There are extensive and indiscriminate encroachments and illegal slums constructed on the banks of river Kothari which are obstruction for its natural recharge and imbalances its capacity to maintain the water level. Further, dead bodies of cattle were found in the river along with the solid waste dumped by the Non-Applicant no. 3 into the river which clearly shows their casual attitude towards the Kothari River and environment at large.
5. There are extensive and indiscriminate encroachments and illegal Slums constructed on the banks of river Kothari which are obstruction for its natural recharge and imbalances its capacity to maintain the water level.

Further, dead bodies of cattle were found in the river along with the solid waste dumped by the Non-Applicant no. 3 into the river which clearly shows their casual attitude towards the Kothari River and environment at large.

6. A substantial issue of environment has been raised.
7. Issue notice to the respondents, returnable within four weeks.
8. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
9. Respondents are directed to submit their reply through E-filing module within four weeks.
10. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
  - (i) Collector, Bhilwara, Rajasthan.
  - (ii) One representative from Central Pollution Control Board, (Rajasthan).
  - (iii) One representative from Rajasthan Pollution Control Board
11. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
12. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
13. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

**List it on 31<sup>st</sup> March, 2022.**

**Sheo Kumar Singh, JM**

**Arun Kumar Verma, EM**

31<sup>st</sup> January, 2022  
O.A. No. 02/2022(CZ)  
PN

Item No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL**  
(Through Video Conferencing)

**Original Application No. 02/2022 (CZ)**

Babulal Jajoo

Applicant(s)

Versus

State of Rajasthan & Anr.

Respondent(s)

Date of hearing: **31.03.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Mr. Naveen Ahuja, Adv.

For Respondent(s) :

Mr. Rohit Sharma, Adv.

Mr. Yadvendra Yadav, Adv.

Mr. Shoeb Hasan Khan, Adv.

Mr. Om Shankar Shrivastav, Adv.

**ORDER**

1. Learned Counsel for the Rajasthan State Pollution Control Board has submitted that the joint committee has filed the report, which is on record. The copy of the reply may be provided to the Learned Counsel for the applicant, who may in turn may file the response, if any.

2. After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

3. List it on **5<sup>th</sup> July, 2022**.

**Sheo Kumar Singh, JM**

**Dr. Arun Kumar Verma, EM**

31<sup>st</sup> March, 2022  
O.A. No. 02/2022 (CZ)  
K



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E-Mail ID : rorpcb.bhilwara@gmail.com

(Through Email/Post)

RPCB/RO BHL/Legal 56 / 24 to 32

Date: 05/04/2022

1. Secretary Urban Improvement Trust,  
Bhilwara.
2. Municipal Commissioner,  
Bhilwara
3. Incharge and Supdt. Engineer (RUIDP),  
Bhilwara
4. Supdt. Mining Engineer, Mining Office  
Bhilwara
5. Supdt. Engineer, Water Resource  
Bhilwara

**Sub:- Regarding to ensure the compliance of Hon'ble NGT direction issued vide orders issued in original application no. 02/2022-CZ, titled Babulal Jajoo Vs SOR and others, order dated 31.03.2022**

**Ref:- Hon'ble NGT's Central Zone Bench, Bhopal's order sheet dated 31.03.2022.**  
Sir,

Apropos above, it is submitted that Hon'ble NGT's Central Zone Bench, Bhopal has issued direction **in original application no. 02/2022-CZ, titled Babulal Jajoo Vs SOR and others, vide order sheet dated 31.03.2022 considering/persuing joint committee report dated 10.03.22, interalia reproduced and detailed as under :-**

Para 1 :- Learned Counsel for the Rajasthan State Pollution Control Board has submitted that the joint committee has filed the report, which is on record. The copy of the reply may be provided to the Learned Counsel for the applicant, who may in turn may file the response, if any.

Para 2 :- **After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.**

**3. List it on 5th July, 2022.**

Therefore, in light of above matter, **kindly ensure the compliance of the issues raised in the matter as per the findings of Joint Report/Original Application in accordance with contents of order sheet and submit timely compliance accordingly.**



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E-Mail ID : rorpcb.bhilwara@gmail.com

It is also pertinent to mentioned here that Compliance made /compliance being made by yor department is to kept updated with GPS tagged photographic/videographic evidences, so that subsequent compliance to be sent to Hon'ble NGT may be compiled accordingly.

To seek the observations made by Joint Team in Joint Team Inspection report, same may be sought either through :-

a. <https://greentribunal.gov.in/> > View All (Recent Reports) > Search (with Title 02/2022)

or

b. Weblink :-

[https://greentribunal.gov.in/sites/default/files/news\\_updates/Report%20in%20O.A.%20No.02-2022%2025-03-2022.pdf](https://greentribunal.gov.in/sites/default/files/news_updates/Report%20in%20O.A.%20No.02-2022%2025-03-2022.pdf)

Encl : As above (Copy of order sheet dated 31.03.22)

Yours Sincerely,

  
Regional Officer,  
RSPCB, Bhilwara

Copy to :

1. District Collector, Bhilwara with humble request to direct concern department respondents viz. UIT /Municipal Council/RUIDP /WRD/Mining to ensure the compliance of the **issues raised in the matter as per the findings of Joint Report/Original Application in accordance with contents of order sheet** to prevent and curb pollution in Kothari River through untreated waste water/sewage discharge/ Unscientific disposal of MSW/Plastic Waste/Dead Bodies of Animals/Encroachment/illegal excavation of soil etc strictly as per the conent of the order.
2. P.A. to Member Secretary, RSPCB, Jaipur for information .
3. ACEE& GIC(Legal), RSPCB, Jaipur for information and necessary action.
4. ACEE& GIC(Liquid Waste), RSPCB, Jaipur for information and necessary action.

  
Regional Officer

Item No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL**  
(Through Video Conferencing)

**Original Application No. 02/2022 (CZ)**

Babulal Jajoo

Applicant(s)

Versus

State of Rajasthan & Anr.

Respondent(s)

Date of hearing: **31.03.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Mr. Naveen Ahuja, Adv.

For Respondent(s):

Mr. Rohit Sharma, Adv.  
Mr. Yadvendra Yadav, Adv.  
Mr. Shoeb Hasan Khan, Adv.  
Mr. Om Shankar Shrivastav, Adv.

**ORDER**

1. Learned Counsel for the Rajasthan State Pollution Control Board has submitted that the joint committee has filed the report, which is on record. The copy of the reply may be provided to the Learned Counsel for the applicant, who may in turn may file the response, if any.
2. After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
3. List it on **5<sup>th</sup> July, 2022**.

**Sheo Kumar Singh, JM**

**Dr. Arun Kumar Verma, EM**

31<sup>st</sup> March, 2022  
O.A. No. 02/2022 (CZ)  
K



क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com  
(जरिये डाक /ईमेल)

Annexure-D

मा.एन.जी.टी.प्रकरण /अतिआवश्यक

रा.प्र.नि.मं./क्षे.का. भीलवाड़ा/विधिक(L) -56/ 158 to 166  
प्रेषिति :-

दिनांक- 28/04/2022

1. सचिव , नगर विकास न्यास, भीलवाडा (secyuitbhilwara@yahoo.com)
2. आयुक्त ,नगर परिषद ,भीलवाडा (npbhilwara@gmail.com)
3. उपनिदेशक कृषि ,कार्यालय उपनिदेशक कृषि, भीलवाडा (ddagr\_bhi@rediffmail.com)
4. अधीक्षण खनि अभियंता ,कार्यालय खान एवम भू विज्ञान विभाग,भीलवाडा (sme.bhilwara@rajasthan.gov.in)
5. अधीक्षण अभियंता, जल संसाधन, भीलवाडा (sewrbbhilwara@gmail.com)
6. अधीक्षण अभियंता/पत्रारी भू -जल, भीलवाडा (SHG.GWD.UDAIPUR@rajasthan.gov.in), *srghwbhilwara@gmail.com*
7. अधीक्षण अभियंता, आरयूआईडीपी, जिला -भीलवाडा (राज.) (BHL.RUIDP@rajasthan.gov.in)

विषय :- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत जारी आदेशिका दिनांक 31.03.2022 की अनुपालना बाबत ।

- सन्दर्भ : 1. जिला कलेक्टर, भीलवाडा में आयोजित बैठक दिनांक 10.03.2022  
2. प्रकरण में मा.एन.जी.टी., केन्द्रीय आंचलिक पीठ , भोपाल की आदेशिका दिनांक 31.03.2022  
3. प्रकरण में सम्बंधित विभागों द्वारा प्रस्तुत स्टेटस रिपोर्ट /एक्शन प्लान  
4. रा. प्र. नि. मं., भीलवाडा का पत्रांक 24-32 दिनांक 05.04.22

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत प्रकरण में बैठक दिनांक 10.03.2022 बाबत जारी मिनट्स एवम आदेशिका दिनांक 31.03.2022 द्वारा जारी निर्देशों के अनुक्रम में श्रीमान जिला कलेक्टर महोदय द्वारा अविलम्ब सम्बंधित विभागों से अद्यतन प्रगति मय स्टेटस रिपोर्ट प्राप्त करने हेतु अधोहस्ताक्षरकर्ता को



क्षेत्रीय कार्यालय

REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.

Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com

निर्देशित किया गया है , अतः पत्र प्राप्ति से 03 दिवस के भीतर आपके विभाग से सम्बंधित अद्यतन प्रगति मय स्टेटस रिपोर्ट संलग्न प्रारूप में अधोहस्ताक्षरकर्ता को ईमेल [rorpcb.bhilwara@gmail.com](mailto:rorpcb.bhilwara@gmail.com) पर प्रेषित करने का श्रम करावें , जिससे की आगामी प्रस्तावित बैठक (प्रथम सप्ताह मई -22) एवम मौका निरीक्षण से पूर्व अद्यतन प्रगति मय स्टेटस रिपोर्ट श्रीमान को प्रस्तुत की जा सके।

भवदीय,

(महावीर मेहता)

क्षेत्रीय अधिकारी,

रा. प्र. नि. मं., भीलवाड़ा

प्रतिलिपि :-

1. निजी सहायक ,जिला कलेक्टर महोदय, भीलवाड़ा।
2. अति. मुख्य पर्या. अभियंता(विधि) , रा. प्र. नि. मं., जयपुर।

क्षेत्रीय अधिकारी

Latest Progress Cum Status ReportEnlisting of lapses and violation of environmental rules & required action details1. As per Joint Committee report.2. Referred in Hon'ble NGT order sheet dated 31.03.22.**Required to be review of present status (Municipal Council, Bhilwara *otho depts.*)**

S.No.	Particular deficiencies/ shortcomings	Action Plan by Concerned agency	Key Actionable	Latest progress status (11.03.2022 onwards )
1.	Solid Waste and Plastic Waste Dumping.	Action plan received from Municipal Council, Bhilwara vide letter dated 15.03.22. <b>(Time Line 30.04.22)</b>	a. To Complete removal of Solid Waste and Plastic Waste Dumping along with River Bank and to channelize Solid Waste and Plastic Waste to MSW processing Plant for disposal of MSW in scientific manner.	<b>Required to fill present status (Municipal Council, Bhilwara)</b>

			b. Improvement in collection and source segregation system.	<b>Required to fill present status (Municipal Council, Bhilwara)</b>
			c. enhancement of intermediate transfer points,	<b>Required to fill present status (Municipal Council, Bhilwara)</b>
			d. Development of MRF facilities,	<b>Required to fill present status (Municipal Council, Bhilwara)</b>
			e. Public awareness ,	<b>Required to fill present status (Municipal Council, Bhilwara)</b>
			f. SOP and its execution for levy of penalties from non-complying entities etc.	<b>Required to fill present status (Municipal Council, Bhilwara)</b>
			g. Micro level management ,surveillance mechanism through technology and other innovative measures are required to be initiated	<b>Required to fill present status (Municipal Council, Bhilwara)</b>

2.	Encroachments and non-availability of earmarking of river boundary.	Action plan received from UIT, Bhilwara vide letter dated 15.03.22. a. Timeline upto 30.04.2022 for removal encroachments. b. timeline for plantation is reported up to 31.12.2022	1. To ensure complete removal of encroachments.	<b>Required to fill present status (UIT,Bhilwara)</b>
			2. Proper earmarking and Fencing along the river bank followed by dense plantation.	<b>Required to fill present status (UIT,Bhilwara)</b>
3.	Untreated Sewage meeting into Kothari River	Action plan received by Municipal Council,Bhilwara dated 15.03.22 and RUIDP status details vide letter dated 07.03.22 &	1. Expeditious Completion & commissioning of Sewer Network /sewer line 410 KM.	<b>Required to be fill present status (RUIDP Bhilwara)</b>

		12.03.22. RUIDP-Work completion time line -30.06.22.	2. House hold connection to channelize complete sewage to STP Plant (30 MLD) for treatment of sewage and gainful utilisation of treated sewage.	<b>Required to be fill present status (Municipal Council,Bhilwara)</b>
			3. Work proposal for remaining coverage of city area and population.	<b>Required to be fill present status (Municipal Council,Bhilwara)</b>
4.	Excavation of Soil at River Bed	Mining department has submitted detailed ATR;	To ensure complete abatement of unauthorised excavation of Soil at River Bed and take action against the violators.	<b>Required to fill present status of compliance by Mining Dept Bhilwara.</b>
5.	Construction and demolition Waste	No ATR/Plan for implementation has been received from Municipal Council /UIT.	1. To ensure complete removal of construction and demolition waste along the river bank and take action against the violators.	<b>Required to be fill present status (Municipal Council,Bhilwara)</b>

			2. Develop Material Recovery Facility for processing and recovery from C&D Waste.	<b>Required to be fill present status (Municipal Council,Bhilwara)</b>
6.	Dumping of dead carcus along the river bank area	Action plan received from Municipal Council, Bhilwara vide letter dated 15.03.22.	a. To ensure the complete removal of dead vcarcus dumped along the river bank and ensure the regular proper disposal of carcus in scientific manner.	<b>Required to be fill present status (Municipal Council,Bhilwara)</b>
			b. To install mechanised Carcus disposal plant.	<b>Required to be fill present status (Municipal Council,Bhilwara)</b>

7.	Growth of Vilayati Babool along the River Bank.	Action plan received from UIT, Bhilwara vide letter dated 15.03.22. a. Timeline for plantation is reported up to 31.12.2022	To ensure the removal of unwanted shrubs and ensure development of green belt development /dense plantation along the river bank, with installation of fencing and plantation under consultation with expert agency /Forest Department ( <u>this may be extended in line with Beti Gaurav Udhyan type initiatives.</u> )	<b>Required to fill present status (UIT,Bhilwara)</b>
8.	Townships located along the Kotahri River Bank	Action plan received from UIT, Bhilwara vide letter dated 15.03.22. Action under progress as reported.	To ensure installation of STP plant. UIT informed that as per state township policy ,1. township having area upto 10 Hectare is required to well connected with through underground sewer lines -leading to common STP/STP and	<b>Required to fill present status (UIT,Bhilwara)</b>

			2. Township having area more than 10 Hectare is required to establish individual STP plant.	<b>Required to fill present status (UIT,Bhilwara)</b>
9.	Ground Water Quality	Comparative status of ground water quality of villages located along the bank of Kothari River Stretch ,Bhilwara District.	Comments on ground water quality status by GWD	<b>Required to fill present status (GWD,Bhilwara)</b>
10.	Agriculture and Soil /Water Resource	Agriculture and Soil /Water Resource-kothari River Stretch	Comments on status of Agriculture and Soil /Water Resource by concerned depart.	Required to submit Status report.

## **Annexure-B**

**Site Visit along the bank of Kothari River Stretch by Joint Committee on dated 10.03.2022& 11.03.2022:-**

### **Main Area-Kothari River Stretch**

- 1. Jodhdas Chouraha**
- 2. Near Tanki Ke Balaji Temple**
- 3. Pandu Ka Nallah**
- 4. Tanki Ke Balaji Temple**
- 5. Beti Gaurav Udhyan**
- 6. Sanganeri Puliya**
- 7. Jindal Saw Sewage Pumping Station**
- 8. Jindal STP Plant (10 MLD),Kunwada**
- 9. STP Plant Municipal Council (30 MLD), Shiv Nagar,Kunwada**
- 10. Down Stream of Meja Dam**
- 11. Near Sagasji Temple,Village-Ranigpura**
- 12. Textile Process industries located at Mandal**
- 13. Meja Dam Water Sample Collection details**



## REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

## RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.

Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com

(जरिये डाक /ईमेल)

मा.एन.जी.टी.प्रकरण /अतिआवश्यकस्मरण पत्र

रा.प्र.नि.मं./क्षे.का. भीलवाड़ा/विधिक(L) -56/ 233 to 241

दिनांक- 06/05/2022

प्रेषिति :-

1. सचिव , नगर विकास न्यास, भीलवाडा (secyuitbhilwara@yahoo.com)
2. आयुक्त ,नगर परिषद ,भीलवाडा (npbbhilwara@gmail.com)
3. उपनिदेशक कृषि ,कार्यालय उपनिदेशक कृषि, भीलवाडा (ddagr\_bhi@rediffmail.com)
4. अधीक्षण खनि अभियंता ,कार्यालय खान एवम भू विज्ञान विभाग,भीलवाडा (sme.bhilwara@rajasthan.gov.in)
5. अधीक्षण अभियंता, जल संसाधन, भीलवाडा (sewrbhilwara@gmail.com)

विषय :- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत जारी आदेशिका दिनांक 31.03.2021 की अनुपालना बाबत।

- सन्दर्भ : 1. जिला कलेक्टर, भीलवाडा में आयोजित बैठक दिनांक 10.03.2022
2. प्रकरण में मा.एन.जी.टी.,केन्द्रीय आंचलिक पीठ ,भोपाल की आदेशिका दिनांक 31.03.2022
  3. प्रकरण में सम्बंधित विभागों द्वारा प्रस्तुत स्टेटस रिपोर्ट /एक्शन प्लान
  4. रा. प्र. नि. मं, भीलवाडा का पत्रांक 24-32 दिनांक 05.04.22
  5. रा. प्र. नि. मं, भीलवाडा का पत्रांक एवम ईमेल 158-166 दिनांक 28.04.22

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत प्रकरण में बैठक दिनांक 10.03.2022 बाबत जारी मिनट्स एवम आदेशिका दिनांक 31.03.2022 द्वारा जारी निर्देशों के अनुक्रम में श्रीमान जिला कलेक्टर महोदय द्वारा अविलम्ब सम्बंधित विभागों से अद्यतन प्रगति मय स्टेटस रिपोर्ट प्राप्त करने हेतु अधोहस्ताक्षरकर्ता को निर्देशित किया गया है , जिसके क्रम में इस कार्यालय के पत्र दिनांक 28.04.22 द्वारा आपको 03 दिवस के भीतर आपके विभाग से सम्बंधित अद्यतन प्रगति मय स्टेटस रिपोर्ट संलग्न प्रारूप में



क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com

अधोहस्ताक्षरकर्ता को ईमेल [rorpcb.bhilwara@gmail.com](mailto:rorpcb.bhilwara@gmail.com) पर प्रेषित करने हेतु सूचित किया गया था, परन्तु रिपोर्ट आदिनांक तक अप्राप्य हैं, अतः श्रीमान जिला कलेक्टर महोदय के निर्देश दिनांक 04.05.22 के क्रम में पुनः यह स्मरण पत्र जारी करते हुए लेख हैं कि अद्यतन प्रगति मय स्टेटस रिपोर्ट 03 दिवस के भीतर अधोहस्ताक्षरकर्ता को ईमेल [rorpcb.bhilwara@gmail.com](mailto:rorpcb.bhilwara@gmail.com) पर प्रेषित करने का श्रम करावें, जिससे की आगामी प्रस्तावित बैठक (प्रथम/द्वितीय सप्ताह मई -22) एवम मौका निरीक्षण से पूर्व अद्यतन प्रगति मय स्टेटस रिपोर्ट श्रीमान को प्रस्तुत की जा सके।

भवदीय,  
  
(महावीर मेहता)  
क्षेत्रीय अधिकारी,  
रा. प्र. नि. मं., भीलवाड़ा

प्रतिलिपि :-

1. निजी सहायक, जिला कलेक्टर महोदय, भीलवाड़ा।
2. अति. मुख्य पर्या. अभियंता (विधि), रा. प्र. नि. मं., जयपुर।
3. अधीक्षण अभियंता, भू-जल, भीलवाड़ा ([srgwdbhilwara@gmail.com](mailto:srgwdbhilwara@gmail.com)) को प्रेषित कर लेख हैं भू-जल की तुलनात्मक रिपोर्ट में मानक से तुलना अनुसार पैरामीटर्स वार विवरण (कमी/अधिकता एवं संभावित प्रभाव) बाबत रिपोर्ट प्रेषित करने का श्रम करावें।
4. अधीक्षण अभियंता, आरयूआईडीपी, भीलवाड़ा ([BHL.RUIDP@rajasthan.gov.in](mailto:BHL.RUIDP@rajasthan.gov.in)) को हाउस होल्ड कनेक्शन की प्रगति बाबत रिपोर्ट प्रेषित करने का श्रम करावें।

  
क्षेत्रीय अधिकारी



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E-Mail ID : rorpcb.bhilwara@gmail.com

(Through Email/Post)

Hon'ble NGT Matter /URGENT  
Next Hearing date-05/07/2022

RPCB/RO BHL/Legal-56 / 574-579

Date: 10/06/2022

Secretary,  
Urban Improvement Trust,  
Bhilwara.

**Sub:- Regarding to ensure the compliance of Hon'ble NGT direction issued vide orders issued in original application no. 02/2022-CZ, titled Babulal Jajoo Vs SOR and others, order dated 31.01.2022**

- Ref:-** 1. Hon'ble NGT's Central Zone Bench, Bhopal's order sheet dated 31.01.2022 and 31.03.2022.  
2. This office letter no. 24-32 dated 05.04.22.  
3. This office letter no. 158-166 dated 28.04.22.  
4. This office letter no. 233-241 dated 06.05.22.

Sir,

Apropos above, it is submitted that Hon'ble NGT's Central Zone Bench, Bhopal has issued direction **in original application no. 02/2022-CZ, titled Babulal Jajoo Vs SOR and others, vide order sheet dated 31.03.2022 considering/persuing joint committee report dated 10.03.22, interalia reproduced and detailed as under :-**

Interalias of order sheet dated 31.03.2022 **(Pls refer Annexure-A)** reproduced as follows :-

***“ After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.***

***List it on 5th July, 2022.***

Therefore, in light of above matter, it is required to ensure the **compliance of the issues raised in the matter as per the findings of Joint Report/Original Application in accordance with contents of order sheet for submission of time bound compliance accordingly.**



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482 241159, E-Mail ID : rorpcb.bhilwara@gmail.com

For seeking compliance report for the issues related to your department (UIT), undersigned as being Nodal Officer and in compliance of instruction of District Collector Sir, Bhilwara during the discussion of issues of Hon'ble NGT cases, till now you are advised to submit the evidence based compliance report vide this office letter dated 05.04.22, 28.04.22 & 06.05.22 alongwith emails (Pls refer Annexure-B). However reply/response is still awaited.

**Therefore, you are again requested and advised to kindly submit the updated status and compliance reports alongwith evidence viz. letter/order issued/ action taken /GPS photographs of site etc within 3 days . Details of issues are again enclosed for ready reference(Pls refer Annexure-C).**

Encl : As above.

Yours Sincerely,

(Vinay Katta)

Regional Officer  
Nodal Officer-Case

Copy to :

1. District Collector, Bhilwara for information.
2. P.A. to Member Secretary, RSPCB, Jaipur for information .
3. Commissioner, Municipal Council, Bhilwara with advise to submit Revised Compliance report including evidence viz GPS tagged photographs related to improvement made, records of penalty imposed and recovered against violators, innovations /new infrastructure developed if any , constitution of any special Team, orders etc.
4. ACEE& GIC(Legal), RSPCB, Jaipur for information and necessary action.
5. Supdt. Engg Water Resource, Bhilwara with advise to submit overall Action taken report for the action taken from 31.03.2022 onwards.

Regional Officer

*Arun Kumar A*

Item No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No. 02/2022 (CZ)**

Babulal Jajoo

Applicant(s)

Versus

State of Rajasthan & Anr.

Respondent(s)

Date of hearing: **31.03.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Mr. Naveen Ahuja, Adv.

For Respondent(s):

Mr. Rohit Sharma, Adv.

Mr. Yadendra Yadav, Adv.

Mr. Shoeb Hasan Khan, Adv.

Mr. Om Shankar Shrivastav, Adv.

**ORDER**

1. Learned Counsel for the Rajasthan State Pollution Control Board has submitted that the joint committee has filed the report, which is on record. The copy of the reply may be provided to the Learned Counsel for the applicant, who may in turn may file the response, if any.

2. After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF. OCR Support PDF and not in the form of Image PDF.

3. List it on **5<sup>th</sup> July, 2022**.

**Sheo Kumar Singh, JM**

**Dr. Arun Kumar Verma, EM**

31<sup>st</sup> March, 2022  
O.A. No. 02/2022 (CZ)  
K



RO RSPCB Bhilwara &lt;rorpcb.bhilwara@gmail.com&gt;

**Regarding updated status report on action plan with reference to OA no. 02/2022-Babulal Jajoo VsSOR**

RO RSPCB Bhilwara &lt;rorpcb.bhilwara@gmail.com&gt;

Mon, May 16, 2022 at 6:12 PM

To: Nagar Parishad Bhilwara &lt;npbhilwara@gmail.com&gt;, secyuitbhilwara@yahoo.com, sme.bhilwara@rajasthan.gov.in

Cc: Collector Bhilwara &lt;dm-bhi-rj@nic.in&gt;

Hon'ble NGT matter -URGENT  
Reminder-III  
Kothari River Matter  
Sir

kindly provide an updated status report on the action plan with reference to OA no. 02/2022-Babulal Jajoo VsSOR .

Regards  
Regional Officer,  
Rajasthan State Pollution Control Board  
Bhilwara

प्रिंट निकालें। पर्यावरण को स्वस्थ रखें।  
पर्यावरण को बचाने का कदम उठाइये। जीवन को पर्यावरण के अनुकूल बनाइये।

**3 attachments**

-  **Reminder 2 Itter dated 06.05.22.pdf**  
811K
-  **Reminder letter 1 dated 28.04.2022.pdf**  
5902K
-  **reporting format.docx**  
31K



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.

Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com

(जर्मिये डाक/ईमेल)

मा. एन. जी. टी. प्रकरण / अति आवश्यक

स्मरण पत्र

रा. प्र. नि. मं./क्षे. का. भीलवाड़ा/विधिक(L) -56/ 2336241

दिनांक- 04/03/2022

प्रेषिणी :-

1. सचिव, नगर विकास न्याम, भीलवाड़ा (secyuitbhilwara@yahoo.com)
2. आयुक्त, नगर परिषद, भीलवाड़ा (npbphilwara@gmail.com)
3. उपनिदेशक कृषि, कार्यालय उपनिदेशक कृषि, भीलवाड़ा (ddagr\_bhi@rediffmail.com)
4. अधीक्षण खनि अभियंता, कार्यालय खान एवम भू विज्ञान विभाग भीलवाड़ा (sme.bhilwara@rajasthan.gov.in)
5. अधीक्षण अभियंता, जल संसाधन, भीलवाड़ा (sewrphilwara@gmail.com)

विषय :- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत जारी आदेशिका दिनांक 31.03.2021 की अनुपालना बाबत।

- मन्दर्भ : 1. जिला कलेक्टर, भीलवाड़ा में आयोजित बैठक दिनांक 10.03.2022
2. प्रकरण में मा. एन. जी. टी., केन्द्रीय आंचलिक पीठ, भोपाल की आदेशिका दिनांक 31.03.2022
  3. प्रकरण में सम्बंधित विभागों द्वारा प्रस्तुत स्टेटस रिपोर्ट / एक्शन प्लान
  4. रा. प्र. नि. मं., भीलवाड़ा का पत्रांक 24-32 दिनांक 05.04.22
  5. रा. प्र. नि. मं., भीलवाड़ा का पत्रांक एवम ईमेल 158-166 दिनांक 28.04.22

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत प्रकरण में बैठक दिनांक 10.03.2022 बाबत जारी मिनट्स एवम आदेशिका दिनांक 31.03.2022 द्वारा जारी निर्देशों के अनुक्रम में श्रीमान जिला कलेक्टर महोदय द्वारा अचिन्तित सम्बंधित विभागों से अद्यतन प्रगति मय स्टेटस रिपोर्ट प्राप्त करने हेतु अधोहस्ताक्षरकों को निर्देशित किया गया है, जिसके क्रम में इस कार्यालय के पत्र दिनांक 28.04.22 द्वारा आपको 03 दिवस के भीतर आपके विभाग से सम्बंधित अद्यतन प्रगति मय स्टेटस रिपोर्ट संलग्न प्रारूप में

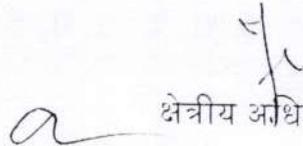
क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com

अधोहस्ताक्षरकर्ता को ईमेल [rorpcb.bhilwara@gmail.com](mailto:rorpcb.bhilwara@gmail.com) पर प्रेषित करने हेतु सूचित किया गया था, परन्तु रिपोर्ट आदिनांक तक अप्राप्य हैं, अतः श्रीमान जिला कलेक्टर महोदय के निर्देश दिनांक 04.05.22 के क्रम में पुनः यह स्मरण पत्र जारी करते हुए लेख हैं कि अद्यतन प्रगति मय स्टेटस रिपोर्ट 03 दिवस के भीतर अधोहस्ताक्षरकर्ता को ईमेल [rorpcb.bhilwara@gmail.com](mailto:rorpcb.bhilwara@gmail.com) पर प्रेषित करने का श्रम करावें, जिसमें की आगामी प्रस्तावित बैठक (प्रथम/द्वितीय सप्ताह मई -22) एवम मौका निरीक्षण से पूर्व अद्यतन प्रगति मय स्टेटस रिपोर्ट श्रीमान को प्रस्तुत की जा सके।

भवदीय,  
(महावीर मेहता)  
क्षेत्रीय अधिकारी,  
रा. प्र. नि. मं., भीलवाडा

प्रतिनिधि :-

1. निजी सहायक, जिला कलेक्टर महोदय, भीलवाडा।
2. अति. मुख्य पर्या. अभियंता(विधि), रा. प्र. नि. मं., जयपुर।
3. अधीक्षण अभियंता, भू-जल, भीलवाडा([srgwdbhilwara@gmail.com](mailto:srgwdbhilwara@gmail.com)) को प्रेषित कर लेख हैं भू-जल की तुलनात्मक रिपोर्ट में मानक से तुलना अनुसार पैरामीटर्स वार विवरण (कमी/अधिकता एवं संभावित प्रभाव) वास्तव रिपोर्ट प्रेषित करने का श्रम करावें।
4. अधीक्षण अभियंता, आरयूआईडीपी, भीलवाडा([BHL.RUIDP@rajasthan.gov.in](mailto:BHL.RUIDP@rajasthan.gov.in)) को हाउस होल्ड कनेक्शन की प्रगति वास्तव रिपोर्ट प्रेषित करने का श्रम करावें।

  
क्षेत्रीय अधिकारी



RO RSPCB Bhilwara &lt;rorpcb.bhilwara@gmail.com&gt;

**Regarding NGT order dated 31.03.2022, O.A. No. 02/2022 Babu Lal Jajoo V/s Govt of Rajasthan.**

RO RSPCB Bhilwara &lt;rorpcb.bhilwara@gmail.com&gt;

Thu, Apr 28, 2022 at 6:25 PM

To: secyuitbhilwara@yahoo.com, Nagar Parishad Bhilwara <npbhilwara@gmail.com>, DD Agri Bhilwara <ddagr\_bhi@rediffmail.com>, sme.bhilwara@rajasthan.gov.in, sewrbhilwara@gmail.com, SHG.GWD.UDAIPUR@rajasthan.gov.in, BHL.RUIDP@rajasthan.gov.in, Collector Bhilwara <dm-bhi-rj@nic.in>, HO RSPCB Legal <legal.rpcb@gmail.com>

Sir

Please Find Attachment

Regards  
Regional Officer,  
Rajasthan State Pollution Control Board  
Bhilwara

प्रिंट

पर्यावरण

📎 O.A. No. 02-2022.pdf  
5902K

क्षेत्रीय कार्यालय

REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.

Phone/Fax no. 01482-241159, E-Mail ID: rorpcb.bhilwara@gmail.com

(जरिये डाक / ईमेल)

मा. एन. जी. टी. प्रकरण / अति आवश्यक

रा. प्र. नि. मं./क्ष. का. भीलवाड़ा/विधिक(L) -56/ 158 to 166

दिनांक-28/04/2022

प्रति :-

1. मंचिव, नगर विकास न्याम, भीलवाड़ा (secyuitbhilwara@yahoo.com)
2. आयुक्त, नगर परिषद, भीलवाड़ा (npbhilwara@gmail.com)
3. उपनिदेशक कृषि, कार्यालय उपनिदेशक कृषि, भीलवाड़ा (ddagr\_bhi@rediffmail.com)
4. अधीक्षण खनि अभियंता, कार्यालय खान एवम भू विज्ञान विभाग, भीलवाड़ा (sme.bhilwara@rajasthan.gov.in)
5. अधीक्षण अभियंता, जल संसाधन, भीलवाड़ा (sewrbhilwara@gmail.com)
6. अधीक्षण अभियंता/प्रज्ञारी, जल, भीलवाड़ा (SHG.GWD.UDAIPUR@rajasthan.gov.in), srgwd\_bhilwara@gmail.com
7. अधीक्षण अभियंता, आर्युआर्टीपी, जिला भीलवाड़ा (BHL\_RUIDP@rajasthan.gov.in)

विषय :- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत जारी आदेशिका दिनांक 31.03.2022 की अनुपालना बाबत।

- मन्दर्भ : 1. जिला कलेक्ट्रेट, भीलवाड़ा में आयोजित बैठक दिनांक 10.03.2022
2. प्रकरण में मा. एन. जी. टी., केन्द्रीय आंचनिक पीठ, भोपाल की आदेशिका दिनांक 31.03.2022
3. प्रकरण में सम्बंधित विभागों द्वारा प्रस्तुत स्टेटम रिपोर्ट / प्रकथन पत्रान
4. रा. प्र. नि. मं., भीलवाड़ा का पत्रांक 24-32 दिनांक 05/04/22

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम अन्य अंतर्गत प्रकरण में बैठक दिनांक 10.03.2022 बाबत जारी मितम् एवम आदेशिका दिनांक 31.03.2022 द्वारा जारी निर्देशों के अन्तर्गत में श्रीमान जिला कलेक्टर महोदय द्वारा संबंधित सम्बंधित विभागों से अद्यतन प्रगति मय स्टेटम रिपोर्ट प्राप्त करने हेतु अध्यादेशिका दिनांक 31.03.2022

क्षेत्रीय कार्यालय

REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मंडल

RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhava Circle, Azad Nagar, Bhilwara.

Phone/Fax no. 01482 241159, 1. Mail ID: torpcb.bhilwara@gmail.com

अद्वितीय विद्या गया है, अतः पत्र प्रामि से 03 दिवस के भीतर आपके विभाग से सम्बंधित  
व्यक्तन प्रगति मय स्टेटस रिपोर्ट संवन्न प्रारूप में अधोहस्ताक्षरकर्ता को ईमेल  
torpcb.bhilwara@gmail.com पर प्रेषित करने का श्रम करावे, जिससे की आगामी  
प्रस्तावित बैच (प्रथम सम्प्राह मई -22)एवम मौका निरिक्षण से पूर्व अद्यतन प्रगति मय स्टेटस  
रिपोर्टे श्रीमान को प्रस्तुत की जा सके।

प्रतिश्रीमान

1. निजी महापक, जिना कलेक्टर महोदय, भीलवाडा।
2. जीन महापक एवं अभियंता(विधि), रा. प्र. नि. म., जयपुर।

भवदीय,  
(महावीर महना)  
क्षेत्रीय अभियंता,  
रा. प्र. नि. म., भीलवाडा

OR  
क्षेत्रीय अभियंता



RO RSPCB Bhilwara <rorpcb.bhilwara@gmail.com>

## Regarding to ensure compliance of Hon'ble NGT order dated 31.03.2022 IN OA 02/2022- KOTHARI RIVER MATTER

RO RSPCB Bhilwara <rorpcb.bhilwara@gmail.com>

Tue, Apr 5, 2022 at 6:04 PM

To: secyuitbhilwara@yahoo.com, Nagar Parishad Bhilwara <nrbhilwara@gmail.com>, BHL.RUIDP@rajasthan.gov.in, sme.bhilwara@rajasthan.gov.in, me.bhilwara@rajasthan.gov.in, seblw.wr@rajasthan.gov.in

Cc: Collector Bhilwara <dm-bhi-rj@nic.in>, HO RSPCB Legal <legal.rpcb@gmail.com>

Sir

Please Find Attachment eegarding to ensure compliance of Hon'ble NGT order dated 31.03.2022 IN OA 02/2022- KOTHARI RIVER MATTER.

Regards  
Regional Officer,  
Rajasthan State Pollution Control Board  
Bhilwara

पर्यावरण प्रिंट

→ Babu Lal 02-2022.pdf  
2025K



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482-241159, E. Mail ID: rorpcb.bhilwara@gmail.com

(Through Email/Post)

RPCB/RO BHL/Legal 56 / 24 to 32

Date: 05/04/2022

1. Secretary Urban Improvement Trust,  
Bhilwara.
2. Municipal Commissioner,  
Bhilwara
3. Incharge and Supdt. Engineer (RUIDP),  
Bhilwara
4. Supdt. Mining Engineer, Mining Office  
Bhilwara
5. Supdt. Engineer, Water Resource  
Bhilwara

Sub:- Regarding to ensure the compliance of Hon'ble NGT direction issued vide orders issued in original application no. 02/2022-CZ, titled Babulal Jajoo Vs SOR and others, order dated 31.03.2022

Ref:- Hon'ble NGT's Central Zone Bench, Bhopal's order sheet dated 31.03.2022.  
Sir,

Apropos above, it is submitted that Hon'ble NGT's Central Zone Bench, Bhopal has issued direction in original application no. 02/2022-CZ, titled Babulal Jajoo Vs SOR and others, vide order sheet dated 31.03.2022 considering/persuing joint committee report dated 10.03.22, interalia reproduced and detailed as under :-

Para 1 :- Learned Counsel for the Rajasthan State Pollution Control Board has submitted that the joint committee has filed the report, which is on record. The copy of the reply may be provided to the Learned Counsel for the applicant, who may in turn may file the response, if any.

Para 2 :- After going through the report serious lapse and violation of environmental rules are observed. Accordingly, we direct the Collector concerned to monitor it personally and direct the authorities concerned to take remedial measures and ensure that there should not be any violation of environmental rules. Further action taken report may be filed by email at ngtczbbho-mpa.gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

3. List it on 5th July, 2022.

Therefore, in light of above matter, kindly ensure the compliance of the issues raised in the matter as per the findings of Joint Report/Original Application in accordance with contents of order sheet and submit timely compliance accordingly.

REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

18, Near Pannadhaya Circle, Azad Nagar, Bhilwara.  
Phone/Fax no. 01482 241159, E-Mail ID: rorpcb.bhilwara@gmail.com

It is also pertinent to mentioned here that Compliance made /compliance being made by your department is to kept updated with GPS tagged photographic/videographic evidences, so that subsequent compliance to be sent to Hon'ble NGT may be compiled accordingly.

To seek the observations made by Joint Team in Joint Team Inspection report, same may be sought either through :-

a. <https://greentribunal.gov.in/> > View All (Recent Reports) > Search (with Title 02 2022)

or

b. Weblink :-

[https://greentribunal.gov.in/sites/default/files/news\\_updates/Report%20in%20O.A.%20No.02-2022%2025-03-2022.pdf](https://greentribunal.gov.in/sites/default/files/news_updates/Report%20in%20O.A.%20No.02-2022%2025-03-2022.pdf)

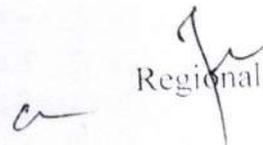
Encl: As above (Copy of order sheet dated 31.03.22)

Yours Sincerely,

  
Regional Officer,  
RSPCB, Bhilwara

Copy to :

1. District Collector, Bhilwara with humble request to direct concern department respondents viz. UII /Municipal Council/RUIDP /WRD/Mining to ensure the compliance of the **issues raised in the matter as per the findings of Joint Report/Original Application in accordance with contents of order sheet** to prevent and curb pollution in Kothari River through untreated waste water sewage discharge Unscientific disposal of MSW/Plastic Waste/Dead Bodies of Animals/Encroachment/illegal excavation of soil etc strictly as per the content of the order.
2. P.A. to Member Secretary, RSPCB, Jaipur for information .
3. ACEE & GIC (Legal), RSPCB, Jaipur for information and necessary action.
4. ACEE & GIC (Liquid Waste), RSPCB, Jaipur for information and necessary action.

  
Regional Officer

Latest Progress Cum Status Report

Enlisting of lapses and violation of environmental rules & required action details

1. As per Joint Committee report.

2. Referred in Hon'ble NGT order sheet dated 31.03.22.

**Required to be review of present status (UIT,BHILWARA)**

S.No.	Particular deficiencies/ shortcomings	Action Plan by Concerned agency	Key Actionable	Latest progress status (11.03.2022 onwards )
1.	Encroachments and non-availability of earmarking of river boundary.	Action plan received from UIT, Bhilwara vide letter dated 15.03.22.	1. To ensure complete removal of encroachments.	<b>Required to fill present status (UIT,Bhilwara)</b>
		a. Timeline upto 30.04.2022 for removal encroachments. b. timeline for plantation is reported up to 31.12.2022	2. Proper earmarking and Fencing along the river bank followed by dense plantation.	<b>Required to fill present status (UIT,Bhilwara)</b>

2.	Growth of Vilayati Babool along the River Bank.	Action plan received from UIT, Bhilwara vide letter dated 15.03.22. a. Timeline for plantation is reported up to 31.12.2022	To ensure the removal of unwanted shrubs and ensure development of green belt development /dense plantation along the river bank, with installation of fencing and plantation under consultation with expert agency /Forest Department ( <u>this may be extended in line with Beti Gaurav Udhyan type initiatives.</u> )	<b>Required to fill present status (UIT,Bhilwara)</b>
3.	Townships located along the Kotahri River Bank	Action plan received from UIT, Bhilwara vide letter dated 15.03.22. Action under progress as reported.	To ensure installation of STP plant. UIT informed that as per state township policy ,1. township having area upto 10 Hectare is required to well connected with through underground sewer lines -leading to common STP/STP and 2. Township having area more than 10 Hectare is required to establish individual STP plant.	<b>Required to fill present status (UIT,Bhilwara)</b>  <b>Required to fill present status (UIT,Bhilwara)</b>

**Site Visit along the bank of Kothari River Stretch by Joint Committee on dated 10.03.2022& 11.03.2022:-**

**Main Area-Kothari River Stretch**

- 1. Jodhdas Chouraha**
- 2. Near Tanki Ke Balaji Temple**
- 3. Pandu Ka Nallah**
- 4. Tanki Ke Balaji Temple**
- 5. Beti Gaurav Udhyan**
- 6. Sanganeri Puliya**
- 7. Jindal Saw Sewage Pumping Station**
- 8. Jindal STP Plant (10 MLD),Kunwada**
- 9. STP Plant Municipal Council (30 MLD), Shiv Nagar,Kunwada**
- 10. Down Stream of Meja Dam**
- 11. Near Sagasji Temple,Village-Ranigpura**
- 12. Textile Process industries located at Mandal**
- 13. Meja Dam Water Sample Collection details**



**Government Of Rajasthan**  
**Office of The Superintending Engineer,**  
**RUIDP, Phase-III,**  
**6/1026, Shiv Nagar, Kuwada Road,**  
**Bhilwara**

E-mail - [BHL.RUIDP@RAJASTHAN.GOV.IN](mailto:BHL.RUIDP@RAJASTHAN.GOV.IN)

No. RUIDP PH-III/BHL/2022-23/ 444

Date: 13/07/2022

**Regional Officer,**  
**Rajasthan Pollution Control Board,**  
**Bhilwara**

**Subject:** Design and Construction of Work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of Zone A & B of Bhilwara.(Contract Package No : RUSDP/BHL/01).

**Regarding to ensure the compliance of Hon'ble NGT direction issued vide orders issued in original application no.02/2022-CZ, titled Babulal Jajoo Vs SOR and others, order dated 31.01.2022.**

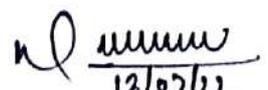
**Reference:** 1) Your letter No. RPCB/RO BHL/Legal-6/1888, dtd.11.02.2022.  
 2) Your letter No. RPCB/RO BHL/Legal-6/1895, dtd.11.02.2022

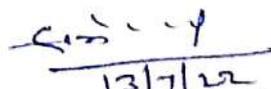
Sir,

In reference to above cited subject, it is to inform that the Sewerage Project is under execution in Bhilwara city. **The City Bhilwara is divided in Four Sewerage Zone i.e. Zone A, B, C and D. Under this Project only Zone A and Zone B was partially covered (Mostly main area of city). The area covered under this Project is 45% of Bhilwara city. The Sewerage Network proposed under RUIDP includes the surrounding area of lake namely Nehru Talab (Love Garden) and Gandhisagar Talab.**

Disposal of waste water is the responsibility of respective local body of town. Rajasthan Urban Infrastructure Development Project (RUIDP) institution has been created by GoR (Govt of Rajasthan) for ADB funded Project(Asian Development Bank) to create various infrastructure in state, especially in Environment Sector i.e. Sewerage and Water Supply as Special Purpose Vehicle for loan from Asian Development Bank. The City Bhilwara is being selected by Government of Rajasthan and work selection in any city/town is being done by city level committee (CLC) under chairmanship of District Collector with all stake holders (i.e. line agency for which assets is being created). After approval of any particular project by City level committee of town, proposal is discussed in work finalisation committee meeting headed by Principle secretary GoR, and after approval, tender is floated and work is being taken up. As soon as work is awarded to agency (Contractor), Tri-party agreement was done with RUIDP, Contractor & Municipal Council Bhilwara. During Design Build period, RUIDP is Employer and after completion of Design Build, the scheme is handed over to Municipal Council Bhilwara for Operation & maintenance. Municipal Council is Employer for O&M period and O&M charges shall be paid by Municipal Council.

The DPR of this of Sewerage Project covers around 45% area of City & 73% population of City and having 410 km sewer line along with 01No. Sewage Pumping Station of 48 MLD capacity and 01No. Sewage Treatment Plant of 30 MLD capacity. DPR scope consists of work up to Precast Inspection Chamber outside of houses and does not have property connection. RUIDP is an executing agency for the Project and after completion of the Project, these created assets shall be handed over to line agency i.e. Municipal Council Bhilwara. The reuse of treated effluent has to be decided by Municipal Council Bhilwara. Municipal Council Bhilwara has been made agreement for giving 10MLD waste water through nallah to Jindal SPS and STP.

  
 13/07/22  
**ACM**  
**PMO SC BHILWARA**

  
 13/7/22  
**S Superintending Engineer**  
**RUIDP, Bhilwara (Raj.)**

The current status of Sewerage Project is given as below.

Sr. No.	Activity	Total Scope	Progress till date	Progress In %	Likely date of completion	Remark
1	Sewer Network	410.0 Km	392.22 Km	95.95%	31.07.2022	The House Service Connection is in progress. HSC work started in the month of April 2022. Till date 1343 Nos. connections are completed out of 47550 Nos. All HSC work will be completed by December 2023
2	Sewerage Treatment Plant (STP) 30MLD Cap.	1No	95.87%	95.87%	30.08.2022	Physical work and trial run is completed.
3	Sewerage Pumping Station (SPS) 48MLD Cap.	1 No	98.78%	98.78%	30.08.2022	Physical work and trial run is completed.

The compliance of Hon'ble NGT directions issued in original application no. 02/2022-CZ, titled Babulal Jajoo V/s SOR and others, orders dated 31.01.2022.

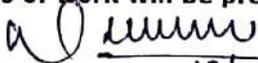
Para. No.	Content of issues raised in original application	Concerned Agency for implementation and prevention
2.3	Similarly, the housing societies which are constructed in the vicinity of the Kothari River either have no Sewage Treatment Plant (STP) installed or have a non-functional /Sewage Treatment Plant, because of which all the untreated sewage water is being discharged into the Kothari river is hampering the environment at its threshold. At this juncture, it is pertinent to point out here that it is the duty of the Non-Applicant no.3 to make sure that treatment plants are installed properly at the required places to treat the contaminated water but there is clearly a dereliction on their part of duty.	<p>1. This is a responsibility of Local body to ensure the proper disposal of effluent as per the norms of RPCB and amendments time to time.</p> <p>2. The Municipal Council made agreement with Jindal Saw Limited for 10MLD waste water flowing through Nallah of city. At present flow available in nallah is less than 10MLD. Also there are another Nallah flowing through city where sewerage is not in scope of running contract. So it is duty of local body to take care of non disposal of waste water in water bodies and river.</p> <p>3. Applicant No.3 is the agency to create assets and to support local bodies as per scope and availability of funds. The scope which include laying of Sewer pipe line, construction of one SPS &amp; one STP for which covers only 45% area of city. <b>But unless and until RUIDP works are not completed, all precautionary measures before disposal of waste water in river or lake as per the norms, guidelines of RPCB amended up to date to be ensured by local bodies.</b></p> <p>4. The STP is installed at required place i.e. Village Kuwada and substantially completed.</p> <p>5. The disposal of waste water of balance area of city (Not in scope of RUIDP) to be taken up by Municipal Council Bhilwara. Therefore Applicant no. 3 (RUIDP) is not responsible for untreated sewage water discharged in Kothari river/Pond/Lake. But for part area which is in scope of RUIDP, RUIDP is an executing agency for sewerage work and Municipal Council will be Nodal Agency.</p>
3.6	Because, the current situation of river is such	1) Not applicable to Non-Applicant no.3

*[Handwritten signature]*  
12/07/22

*[Handwritten signature]*  
13/7/22

<p>that It has been severely affected by the continuous discharge of the untreated sewage water from the housing societies exhibiting grave non-compliance on the part of the developers who have failed to set up a STP plant and ignorance on the part of industries and officials to ensure proper set up of a CETP Plant on the river bank so that the untreated sewage water could be treated before it being discharged into the river directly. The Non-Applicant No.4 also failed in improving to exiting condition in and around the river Kothari which immensely contributed in polluting the river and has further hampered the sustainable development of the planned city.</p>	<p>as RUIDP is executing agency. The Project stipulated date of commencement is 22.08.2017 &amp; stipulated date of completion 21.08.2020 as per contract. The waste water is flowing through Nallah since long decade before part Sewerage Project sanctioned in city Bhilwara. Hence RUIDP is not responsible to discharge untreated sewage water in water bodies i.e. River, Lake etc.</p> <p>2) The RUIDP work couldn't be completed in stipulated time period on account of Covid-19 pandemic effect, Non-availability of labour due to fear of Covid-19, Shallow underground water table hampered progress of work, In most of the area of city, hard rock encountered delayed desired progress of work.</p> <p>On bank of river CETP has to be taken up by RIICO.</p>
--	--

In lieu of above, it is to mention that in any way RUIDP is not responsible because RUIDP is an executing agency for part area of city taken up under this running contract. It is also requested that the compliances in this matter should be taken from Municipal Council and status of progress of work will be provided by RUIDP to Municipal Council.

  
 (Uhas Deshmukh) 13/07/22  
 Assistant Construction Manager,  
 PMDSC, Bhilwara

  
 (Surya Prakash Sancheti)  
 Superintending Engineer  
 RUIDP Phase III  
 Bhilwara

No. RUIDP PH-III/BHL/2022-23/ 445-448

Date: 13/07/2022

Copy to the following for information & further necessary action please:

1. PA to Project Director, RUIDP Jaipur.
2. District Collector, Bhilwara
3. Secretary, UIT, Bhilwara.
4. Commissioner Municipal Council Bhilwara line agency for further action please.

  
 Superintending Engineer  
 RUIDP Phase III  
 Bhilwara

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# कार्यालय नगर परिषद भीलवाडा (राज0)

क्रमांक:- नपभी/जनस्वा0/2022/3017

दिनांक: 24/07/2022

नीडल अधिकारी प्रकरण एवं  
क्षेत्रिय अधिकारी,  
रा.प्र.नि.मण्डल,  
भीलवाडा (राज0)

50(HU)

विषय:- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 में श्री बाबू लाल जाजू बनाम राजस्थान सरकार एवं अन्य अनतर्गत जारी आदेशिका में श्रीमान् जिला कलक्टर महोदय भीलवाडा की अध्यक्षता में दिनांक 10.03.2022 को आयोजित बैठक एजेण्डा में विभागवार बिन्दुओ पर समयबद्ध रिपोर्ट प्रस्तुत करने हेतु।

प्रसंग:- आपके कार्यालय पत्रांक रा.प्र.नि.म./क्षै.का.भीलवाडा/विधिक(L)-56/2269 दिनांक 14.03.2022 एवं 56/234 दिनांक 06.05.2022 के क्रम में।

महोदय जी,

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 में श्री बाबू लाल जाजू बनाम राजस्थान सरकार एवं अन्य अनतर्गत जारी आदेशिका में श्रीमान् जिला कलक्टर महोदय भीलवाडा की अध्यक्षता में दिनांक 10.03.2022 को आयोजित बैठक एजेण्डा में विभागवार बिन्दुओ पर समयबद्ध रिपोर्ट निम्नानुसार है।

क्र.स.	कार्य बिन्दु	रिपोर्ट
01	कोठारी नदी की सफाई(मय ठोस एवमं प्लास्टिक अपशिष्ट प्रबंधन)	नगर परिषद द्वारा कोठारी नदी के किनारे किनारे समय-समय पर अन्दर तक सफाई करवाई जाती है तथा किनारे स्थित सडक की सफाई जेसीबी व कर्मचारी लगवाकर सफाई करवाई जाती है नदी में आमजन द्वारा कचरा व मलबा डाला गया है जिसका जुर्माना वसूल कर कचरा, मलबा को नदी से हटाया गया है। कोठारी नदी को प्रदूषण मुक्त करने के लिए आम जनता में जागरूकता लाने के प्रयास किये जा रहे हैं साथ ही नदी में मृत मवेशी नहीं डाले जा रहे है।
2	कोठारी नदी किनारों पर वृक्षारोपण तथा फेंसिंग	नगर परिषद से संबंधित नहीं है।
3	अतिक्रमण निरोधक कार्यावाही	कोठारी नदी के किनारे किनारे अतिक्रमण/अवैध निर्माण हटाये जाने का दायित्व नगर परिषद का नहीं है। सम्बन्धित विभागों द्वारा पालना की जानी है।
4	टंग्रेजी बबूल के निस्तारण कार्यवाही	नगर परिषद से संबंधित नहीं है।

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5	पर्याप्त मल जल उपचार	नगर परिषद क्षेत्र में दूषित जल के प्रबन्धन हेतु फर्म जिन्दल सा. लि. का 10 MLD क्षमता को जिन्दल साँ एसटीपी कार्यरत है। जिसमें उपचारित पानी का उपयोग शहर से लगभग 25कि. मी. दूर जिंदल सा. इन्डस्ट्रियल प्लान्ट में किया जाता है RUIDP द्वारा परिषद क्षेत्र में 30 MLD क्षमता का सिवरेज ट्रीटमेन्ट प्लान्ट(STP) का निर्माण किया जा रहा है जो कि वर्तमान में निर्माणधीन है।
6	अवैध मिट्टी उत्खनन	नगर परिषद से संबन्धित नहीं है।
7	न्दी किनारे बसी/बस रही कॉलोनियो/टाऊनशिप की सूची मय स्थान,पता, अनुमोदन की स्थिति, उनसे जनित सीवेज उपचार की व्यवस्था तथा जिन कॉलोनियो/ टाऊनशिप में सीवेज उपचार की व्यवस्था नहीं हैं उन्हें इस बाबत नोटिस जारी करना।	नगर परिषद से संबन्धित नहीं है।

अतः उक्त दिनांक 10.03.2022 की बैठक अनुसार चाही गई रिपोर्ट तैयार कर श्रीमान् की सेवा में प्रस्तुत है।

  
आयुक्त  
नगर परिषद भीलवाड़ा

प्रतिलिपी:-

1. वरिष्ठ निजी सचिव,सदस्य सचिव रा.प्र.नि.मं. जयपुर।
2. जिला कलक्टर महोदय, भीलवाड़ा।
3. अति. जिला कलक्टर महोदय, भीलवाड़ा
4. सचिव नगर विकास न्यास, भीलवाड़ा
5. निजी सहायक आयुक्त /सभापति कार्यालय हाजा।
6. गार्ड फाईल।

||  
आयुक्त  
नगर परिषद भीलवाड़ा



## कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक :- तकनीकी / 2021-22 / 2626

दिनांक : 4/7/22

क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड  
भीलवाड़ा।

विषय :- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबूलाल जाजू बनाम राजस्थान सरकार एवम् अन्य अन्तर्गत जारी आदेशिका दिनांक 31/03/2022 बाबत् आयोजित बैठक में दिये गये निर्देशों के क्रम में।

प्रसंग :- आपके पत्र क्रमांक रा.प्र.नि.मं/क्षे.का.भीलवाड़ा/विधिक-56/761 दिनांक 23/06/2022 के क्रम में।

उपरोक्त विषयान्तर्गत लेख है कि श्रीमान् जिला कलक्टर महोदय द्वारा ली गई बैठक दिनांक 10/03/2022 में दिये गये निर्देशों के क्रम में न्यास से संबंधित कार्य बिंदु पर अनुपालना रिपोर्ट तैयार कर प्रस्तुत है।

क्र. सं.	कार्य बिन्दु	कार्य योजना	अनुपालना की स्थिति दिनांक 10/03/2022 के पश्चात्
1	अंग्रेजी बबूल के निस्तारण की कार्यवाही	जोधड़ास चौराये से सांगानेर पुलिया तक नदी किनारे स्थित बिलायती बबूल को हटाये जाने के लिये निविदा प्रक्रिया अपनाई जाकर कार्य किया जाना प्रस्तावित है। इसमें 4 माह का समय लगना सम्भावित है, संदर्भित कार्य दिनांक 31/07/2022 तक करवा दिया जावेगा।	उक्त कार्य हेतु जे.सी.बी. उपलब्ध कराने हेतु निविदा आमन्त्रित की जा चुकी है।
2	कोठारी नदी किनारों पर वृक्षारोपण तथा फेंसिंग का कार्य	अंग्रेजी बबूल हटवाये जाने के उपरान्त फेंसिंग कार्य करवाया जाकर वृक्षारोपण कार्य में 5 माह का समय सम्भावित है। अतः कार्य 31/12/2022 तक पूर्ण किया जावेगा।	न्यास के विभिन्न स्थानों पर वृक्षारोपण एवं फेंसिंग की निविदा आमन्त्रित की जा चुकी है। कार्य आदेश प्रक्रियाधीन है। उक्त कार्य आदेश के तहत यह कार्य करवाया जाना है। प्रस्तुत कार्य योजना के अनुसार 31/12/2022 तक कार्य पूर्ण होगा।
3	अतिक्रमण निरोधक कार्यवाही	नदी किनारे हो रहे अतिक्रमण को चिन्हित/सर्वे किया जाकर, पुलिस जाप्ता लिया जाकर अतिक्रमण दिनांक 30/04/22 तक हटवाया जावेगा।	नदी किनारे हो रहे अतिक्रमण को हटाने बाबत् न्यास के पत्रांक अतिक्रमण/2022/606-609 दिनांक 21/04/2022 तथा अतिक्रमण/2022/746-749 दिनांक 21/06/2022 एवं 768-771 दिनांक 28/06/2022 के द्वारा पुलिस जाप्ता मांगा गया था। परन्तु आज दिनांक तक पुलिस जाप्ता उपलब्ध होते ही अतिक्रमण हटावा दिया जायेगा।
4	नदी किनारे बसी/बस रही कॉलोनियों/टाउनशिप की सूची मय स्थान, पता, अनुमोदन की स्थिति, उनसे जनित सीवरेज उपचार की व्यवस्था तथा जिन कॉलोनियों/टाउनशिप में सीवेज उपचार की व्यवस्था नहीं है उन्हें इस बाबत् नोटिस जारी करना।	सूची संलग्न कर दी गई है।	10 हेक्टर से अधिक भूमि में स्वीकृत 3 टॉउनशिप जिनमें सिवरेज उपचार की व्यवस्था नहीं है, नोटिस जारी कर दिये हैं।

सचिव

नगर विकास न्यास, भीलवाड़ा

# कार्यालय नगर विकास न्यास, भीलवाड़ा

## ऑनलाईन निविदा सूचना संख्या 12/2022-23

राजस्थान के राज्यपाल महोदय की ओर से निम्नलिखित कार्यों के लिए नगर विकास न्यास, भीलवाड़ा में उपयुक्त श्रेणी में विभिन्न विभागों में ए एवं एए श्रेणी एवं विद्युत कार्यों हेतु ई.डब्ल्यू.एस.डी.-1 कैटेगरी में पंजीबद्ध संवेदको/सप्लायर्स से निर्धारित प्रपत्र में ई-प्रोक्यूरमेंट प्रक्रिया से वेब साईट <https://eproc.rajasthan.gov.in> पर ऑनलाईन निविदाएं आमंत्रित की जाती हैं।

पार्ट	निविदा की क.सं.	ऑनलाईन निविदा विक्रय/डाउनलोड/प्राप्ति तिथि	ऑनलाईन निविदा खोलने की तिथि
A	1 से 08	30.06.2022 से 11.07.2022 प्रातः 9.30 से तक सांय 6.00 बजे तक	12.07.2022 को दोपहर 01.00 बजे

क.सं.	कार्य का नाम	कार्य की अनुमानित लागत (लाखों में)	धरोहर राशि	निविदा शुल्क	कार्य पूर्ण करने की अवधि
1	उपनगर पुर में बोरिंग में मोटर पम्पसेट लगाने का कार्य	1.54	3080.00	500.00	02 माह
2	न्यास के जोन-02 में फैले अंग्रेजी बबूल, अतिक्रमण एवं झाड़ियां हटवाने के लिये जे.सी.बी. उपलब्ध कराने का कार्य	2.00	4000.00	500.00	04 माह
3	पुलिस लाईन ट्रांजिट हॉस्टल में स्थित जिम की छत पर चायना मॉजिक लगवाने एवं जिम उपकरण लगाने का कार्य	3.44	6880.00	500.00	03 माह
4	पंचमुखी मोक्षधाम में हाई मास्ट लाईट लगाने का कार्य	4.05	8100.00	500.00	02 माह
5	कोठारी नदी एज क्लियरेंस हेतु जे.सी.बी. उपलब्ध कराने का कार्य	5.00	10000.00	500.00	02 माह
6	200 फीट रिंग रोड़ पर स्थित अग्रसेन सर्किल पर रिंग फाउन्टेन लगाने का कार्य	5.00	10000.00	500.00	02 माह
7	ग्राम पंचायत भोली के मण्डपिया में बलाई समाज के स्थान के पास सराय का निर्माण कार्य	9.97	19940.00	500.00	04 माह
8	बी.एस.एल. विस्तार कॉलोनी अहिंसा बंगलोज के पास आराजी नं. 3926, 3927 में पार्क का विकास कार्य	10.00	20000.00	500.00	03 माह

निविदा का विवरण निम्न प्रकार है :-

- निविदा से सम्बन्धित समस्त विवरण <https://eproc.rajasthan.gov.in> पर देखा जा सकता है। संवेदक द्वारा न्यास कार्यालय में निविदा विक्रय तिथि में किसी भी कार्य दिवस में 11.00 से 2.00 बजे तक निविदा प्रपत्र को देखा जा सकता है।
- तकनीकी बिड हेतु सक्षम प्राधिकारी द्वारा जारी आवश्यक दस्तावेज ही संलग्न करें। अनावश्यक दस्तावेज संलग्न न करें।
- प्रोसेसिंग शुल्क रूपये 50.00 लाख से कम की प्रत्येक निविदा पर रूपये 500/- एवं रूपये 50.00 लाख या उससे अधिक की प्रत्येक निविदा की स्थिति में रूपये 1000/- होगा।
- ऑनलाईन निविदा हेतु संवेदक द्वारा संलग्न की जाने वाली निविदा शुल्क, प्रोसेसिंग शुल्क की ऑनलाईन रसीद निविदा विक्रय तिथि के आरंभिक दिन से ही मान्य होगी। विक्रय दिनांक से पूर्व के दिन की ऑनलाईन रसीद मान्य नहीं होगी एवं निविदा स्वतः ही निरस्त मानी जावेगी।
- ऑनलाईन निविदा में भाग लेने से पूर्व संवेदको को निविदा शुल्क एवं प्रोसेसिंग शुल्क राशि SSO ID के माध्यम से न्यास बैंक खाता URBAN IMPROVEMENT TRUST BHILWARA E TENDERING ICICI Bank Account No.- 024601003899 IFSC code - ICIC0000246 ऑनलाईन जमा करानी होगी एवं जमा की रसीद <https://eproc.rajasthan.gov.in> पर निविदा प्रपत्र के साथ अपलोड करने पर ही निविदा मान्य होगी एवं SSO ID के अलावा किसी भी माध्यम से भुगतान राशि मान्य नहीं होगी। RTGS/NEFT SSO के माध्यम से निविदा प्राप्ति के तीन दिन पूर्व का ही मान्य होगा।
- यदि किसी कारणवश उस दिन अवकाश रहता है तो अगले दिन उसी समय व उसी स्थान पर निविदाएं खोली जायेगी।
- निविदा जमा करवाने के बाद निविदा की समस्त प्रक्रिया आनलाईन होगी।
- निविदा खोलने की तिथि के किसी कारणवश यदि सारी निविदाएं नहीं खोली जा सकती है तो उसके अगले कार्य दिवस शेष निविदाएं खोलने का कार्य जारी रखा जायेगा।
- सभी कार्यों की निविदाओं के लिये तकनीकी आकलन में सफल निविदादाताओं की ही वित्तीय बिड खोली जायेगी। जिसको खोलने की सूचनानिविदादाताओं को ई-मेल या दूरभाष से दी जायेगी।
- राजस्थान भवन एवं अन्य सन्निर्माण कर्मकार नियम 2009 के संबंध में जारी अधीसूचना दिनांक 30.04.09 के अनुसरण में न्यास द्वारा करायें जा रहे निर्माण कार्यों के रनिंग/अंतिम बिलो के भुगतान पर 1 प्रतिशत श्रम उपकर (L Cess) भी देय होगा। सर्विस टैक्स का भुगतान संबंधी दायित्व संवेदक का होगा न्यास द्वारा पृथक से भुगतान नहीं किया जायेगा।
- कार्य की दोष निवारण अवधि (Defect Liability Period) सिविल कार्य हेतु समय 05 वर्ष का होगा एवं बिजली कार्य द्यूबलर पोल एवं गार्डन लाईट हेतु 02 वर्ष व ऑवर हेड लाईन अ.वि.वि.नि.लि. को हस्तान्तरण/चार्ज होने तक का होगा (As per Order No. CE(Bldg)/DLP(Bldg works) D-980 Dt. 12-10-12 & As per order No.SE(SS)/DLP/2011-12/D-624 Dt. 12-10-12 तक तथा एस.डी. (Security Deposite) नियमानुसार लौटाई जायेगी।

12. निविदा/बिड भरने के समय GST प्रमाण पत्र लगाना होगा।
13. संवेदक/सप्लायर्स को कार्यादेश/एग्रीमेन्ट से पहले अथवा एग्रीमेन्ट के साथ ही सिक्कूरिटी राशि की कटौती अथवा कार्यादेश के 10 प्रतिशत अनुसार एफ.डी.आर./बैंक गारन्टी प्रस्तुत करनी होगी, इसके पश्चात् कार्य के बीच में एफ.डी.आर./बैंक गारन्टी स्वीकार नहीं होगी।
14. उपरोक्त निविदाओं को बिना किसी कारण बताए निरस्त करने का अधिकार सक्षम अधिकारी को होगा।
15. किसी भी प्रकार का विवाद होने पर न्यायिक क्षेत्र भीलवाड़ा शहर ही होगा।
16. न्यूनतम दरदाता द्वारा दर स्वीकृत पश्चात् बी.एस.आर. दर से कम दर की अन्तर राशि की BG/FDR/NSC न्यास कोष में 14 दिवस में जमा कराना अनिवार्य होगा। तथा दोष निवारण अवधि पश्चात् देय होगी।



अधिशायी अभियंता  
नगर विकास न्यास, भीलवाड़ा  
दिनांक :- /06/2022.

क्रमांक : तकनीकी / 2022-23 /

प्रतिलिपि :-

1. निजी सहायक, अध्यक्ष एवं जिला कलक्टर महोदय, न्यास हाजा।
2. निजी सहायक, सचिव महोदय, न्यास हाजा।
3. मुख्य अभियंता महोदय, नगरीय विकास विभाग, मुख्यालय जयपुर।
4. अतिरिक्त मुख्य अभियंता महोदय, मुख्यालय, अजमेर।
5. सहायक लेखाधिकारी, न्यास हाजा।
6. अध्यक्ष बिल्डर्स एसोसिएशन, भीलवाड़ा।
7. लेखाशाखा, न्यास हाजा को 8 अतिरिक्त प्रतियों के साथ आवश्यक कार्यवाही हेतु।
8. संबंधित सहायक/कनिष्ठ अभियंता, न्यास हाजा।
9. नोटिस बोर्ड, न्यास, पी डब्ल्यू डी, /जन स्वा0अभि0 विभाग/नगर परिषद्/आवासन विभाग, भीलवाड़ा।
10. ई कनेक्ट सोलुशन को न्यास वेबसाइट पर प्रकाशन हेतु।



अधिशायी अभियंता  
नगर विकास न्यास, भीलवाड़ा

# कार्यालय नगर विकास न्यास, भीलवाडा

क्रमांक - एफ 1-12 (अ) / अतिक्रमण / 2022 / 606 - 609

दिनांक : 21/4/2022

श्रीमान जिला पुलिस अधीक्षक  
भीलवाडा

विषय :- पुलिस जाप्ता उपलब्ध कराने बाबत ।

महोदय

उपरोक्त- विषयान्तर्गत निवेदन है कि जोधडास चौराहे से सांगानेर पुलिया तक कोठारी नदी के किनारे जो भी अस्थाई एवं स्थाई अतिक्रमण कर रखा है। जिसे दिनांक 27/04/2022 को प्रात 11 बजे हटाया जाना प्रस्तावित है।

अतः 01 निरीक्षक, 01 उप निरीक्षक, 05 कानि. व 5 महिला कानि. का पुलिस जाप्ता की आवश्यकता है, थानाधिकारी, सुभाषनगर थाना (भीलवाडा) को जाप्ता उपलब्ध कराने के आदेश प्रदान कराने हेतु एवं न्यास को 3 दिन पूर्व सूचित कराने हेतु प्रेषित है।

संक्षेप :-

- 1 श्रीमान अध्यक्ष नगर विकास न्यास भीलवाडा को सूचनार्थ प्रेषित है।
- 2 थानाधिकारी, शहर भीलवाडा को आवश्यक कार्यवाही हेतु प्रेषित है।
- 3 थानाधिकारी, सुभाषनगर थाना (भीलवाडा) सूचनार्थ ।

सचिव  
नगर विकास न्यास, भीलवाडा  
20/4

सचिव  
नगर विकास न्यास, भीलवाडा  
20/4

# कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक:-एफ 1-12 (अ)/अतिक्रमण/2022/746-749

दिनांक : 21/6/2022

श्रीमान् जिला पुलिस अधीक्षक  
भीलवाड़ा

विषय :- पुलिस जाप्ता उपलब्ध कराने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि जोधडास चौराहे से सांगानेर पुलिया तक कोठारी नदी के किनारे जो भी अस्थाई एवं स्थाई अतिक्रमण कर रखा है। जिसे दिनांक 28/06/2022 को प्रात 11 बजे हटाया जाना प्रस्तावित है।

अतः 01 निरीक्षक, 01 उप निरीक्षक, 05 कानि. व 5 महिला कानि. का पुलिस जाप्ता की आवश्यकता है, थानाधिकारी, सुभाषनगर थाना (भीलवाड़ा) को जाप्ता उपलब्ध कराने के आदेश प्रदान कराने हेतु एवं न्यास को 3 दिन पूर्व सूचित कराने हेतु प्रेषित है।

सचिव  
नगर विकास न्यास, भीलवाड़ा  
20/6/2022

प्रतिलिपी :-

- 1 श्रीमान अध्यक्ष नगर विकास न्यास भीलवाड़ा को सूचनार्थ प्रेषित है।
- 2 वृत्ताधिकारी, शहर भीलवाड़ा को आवश्यक कार्यवाही हेतु प्रेषित है।
- 3 थानाधिकारी, सुभाषनगर थाना (भीलवाड़ा) सूचनार्थ ।

सचिव  
नगर विकास न्यास, भीलवाड़ा  
20/6/2022

# कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक:—एफ 1-12 (अ)/अतिक्रमण/2022/768-771 दिनांक : 28/6/2022

श्रीमान् जिला पुलिस अधीक्षक  
भीलवाड़ा

विषय :- पुलिस जाप्ता उपलब्ध कराने बाबत।

महोदय,

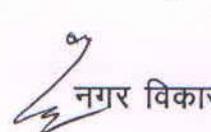
उपरोक्त विषयान्तर्गत निवेदन है कि जोधडास चौराहे से सांगानेर पुलिया तक कोठारी नदी के किनारे जो भी अस्थाई एवं स्थाई अतिक्रमण कर रखा है। जिसे दिनांक 01/07/2022 को प्रात 11 बजे हटाया जाना प्रस्तावित है।

अतः 01 निरीक्षक, 01 उप निरीक्षक, 05 कानि. व 5 महिला कानि. का पुलिस जाप्ता की आवश्यकता है, थानाधिकारी, सुभाषनगर थाना (भीलवाड़ा) को जाप्ता उपलब्ध कराने के आदेश प्रदान कराने हेतु एवं न्यास को 3 दिन पूर्व सूचित कराने हेतु प्रेषित है।

  
सचिव  
नगर विकास न्यास, भीलवाड़ा  
28/6/2022

प्रतिलिपी :-

- 1 श्रीमान अध्यक्ष नगर विकास न्यास भीलवाड़ा को सूचनार्थ प्रेषित है।
- 2 वृत्ताधिकारी, सहर भीलवाड़ा को आवश्यक कार्यवाही हेतु प्रेषित है।
- 3 थानाधिकारी, सुभाषनगर थाना (भीलवाड़ा) सूचनार्थ ।

  
सचिव  
नगर विकास न्यास, भीलवाड़ा  
28/6/2022



# कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक / मानचित्र / संस्था / 2022 / 4917

दिनांक: 4/7/22

श्रीमती स्नेहप्रभा देवी एवं श्री शंकर लाल मानसिंहका  
सद्गुरु कॉलोनी, आरजिया

विषय :- सद्गुरु कॉलोनी, आरजिया में सीवरेज ट्रीटमेन्ट प्लान्ट बनवाने  
बाबत।

उपरोक्त विषयान्तर्गत लेख है कि न्यास द्वारा दिनांक 19.11.2010 को कोठारी नदी के समीप स्थित आपकी भूमि रकबा 72 बीघा 10 बिस्वा भूमि का आवासीय प्रयोजनार्थ ले-आउट प्लान अनुमोदित किया गया था। आपकी कॉलोनी का क्षेत्रफल 10 हेक्टेयर से अधिक होने के कारण टाउनशिप पॉलिसी 2010 के प्रावधान अनुसार सीवरेज ट्रीटमेन्ट प्लान्ट का प्रावधान किया जाना अनिवार्य है। न्यास के कनिष्ठ अभियंता की रिपोर्ट अनुसार वर्तमान में आप द्वारा सीवरेज ट्रीटमेन्ट प्लान्ट नहीं बनवाया गया है जो कि टाउनशिप पॉलिसी 2010 की अनुपालना में नहीं है तथा माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा जारी गार्डलाईन के अनुसार भी नहीं है। अतः कॉलोनी में सीवरेज ट्रीटमेन्ट प्लान्ट बनाये जाने की व्यवस्था कर न्यास को सूचित करें, अन्यथा न्यास द्वारा नियमानुसार कार्यवाही की जाएगी।

  
सचिव  
नगर विकास न्यास  
भीलवाड़ा



# कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक / मानचित्र / संस्था / 2022 / 4918

दिनांक: 4/7/22

श्री विजय सिंह राणावत डायरेक्टर  
बड़लियास रॉयल फार्मस प्रा.लि.  
आरजिया, भीलवाड़ा

विषय :- बड़लियास रॉयल फार्मस प्रा.लि. आवासीय कॉलोनी में सीवरेज ट्रीटमेन्ट प्लान्ट बनवाने बाबत।

उपरोक्त विषयान्तर्गत लेख है कि न्यास द्वारा दिनांक 30.04.2010 को कोठारी नदी के समीप स्थित आपकी भूमि रकबा 48 बीघा 04 बिस्वा भूमि का आवासीय प्रयोजनार्थ ले-आउट प्लान अनुमोदित किया गया था। आपकी कॉलोनी का क्षेत्रफल 10 हेक्टेयर से अधिक होने के कारण टाउनशिप पॉलिसी 2010 के प्रावधान अनुसार सीवरेज ट्रीटमेन्ट प्लान्ट का प्रावधान किया जाना अनिवार्य है। न्यास के कनिष्ठ अभियंता की रिपोर्ट अनुसार वर्तमान में आप द्वारा सीवरेज ट्रीटमेन्ट प्लान्ट नहीं बनवाया गया है जो कि टाउनशिप पॉलिसी 2010 की अनुपालना में नहीं है तथा माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा जारी गाईडलाइन के अनुसार भी नहीं है। अतः कॉलोनी में सीवरेज ट्रीटमेन्ट प्लान्ट बनाये जाने की व्यवस्था कर न्यास को सूचित करें, अन्यथा न्यास द्वारा नियमानुसार कार्यवाही की जाएगी।

सचिव  
नगर विकास न्यास  
भीलवाड़ा



# कार्यालय नगर विकास न्यास, भीलवाड़ा

कमांक/मानचित्र/संस्था/2022/ 4719

दिनांक: 4/7/22

अंसल प्रोपर्टीज एण्ड इन्फ्रास्ट्रक्चर लि.  
अंसल सुशान्त सिटी  
आरजिया, भीलवाड़ा

विषय :- सुशान्त सिटी, आरजिया में सीवरेज ट्रीटमेन्ट प्लान्ट चालू करवाने बाबत।

उपरोक्त विषयान्तर्गत लेख है कि न्यास द्वारा कोठारी नदी के समीप स्थित आपकी भूमि रकबा 227.17 एकड़ भूमि का आवासीय प्रयोजनार्थ ले-आउट प्लान अनुमोदित किया गया था। आपकी कॉलोनी का क्षेत्रफल 10 हेक्टेयर से अधिक होने के कारण टाउनशिप पॉलिसी 2010 के प्रावधान अनुसार सीवरेज ट्रीटमेन्ट प्लान्ट का प्रावधान किया जाना अनिवार्य है। न्यास के कनिष्ठ अभियंता की रिपोर्ट अनुसार वर्तमान में आपकी कॉलोनी में सीवरेज ट्रीटमेन्ट प्लान्ट चालू नहीं है जो कि टाउनशिप पॉलिसी 2010 की अनुपालना में नहीं है तथा माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा जारी गाईडलाईन के अनुसार भी नहीं है। अतः कॉलोनी में सीवरेज ट्रीटमेन्ट प्लान्ट चालू करवाये जाने की व्यवस्था कर न्यास को सूचित करें, अन्यथा न्यास द्वारा नियमानुसार कार्यवाही की जाएगी।

  
सचिव  
नगर विकास न्यास  
भीलवाड़ा

## राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भूविज्ञान विभाग, भीलवाड़ा (राज.)

क्रमांक : खअ/भील/एनजीटी (02/22)/2022-23/55 दिनांक:- 13/05/2022  
 क्षेत्रीय अधिकारी  
 रा0रा0प्र0नि0मण्डल  
 भीलवाड़ा (राज0)

विषय :- माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण मूल आवेदन संख्या 02/2022 शीर्षक बाबु लाल जाजू बनाम राजस्थान सरकार एवम् अन्य अन्तर्गत जारी आदेशिका दिनांक 31.03.2021 की अनुपालना बाबत् ।

प्रसंग :- आपका पत्र क्रमांक रा.प्र.नि.म./क्षे.का.भीलवाड़ा/विधिक(L)56/233-241 दिनांक 06.05.2022 ।

महोदय,

उपरोक्त विषयान्तर्गत अधिकरण के द्वारा पारित आदेश में आपके द्वारा चाही गई अद्यतन प्रगति के क्रम में लेख हैं कि कार्यालय क्षेत्राधिकार में नगर विकास न्यास के पैराफेरी क्षेत्र में अवस्थित कोठारी नदी के आस-पास में हो रहे बजरी तथा मिट्टी के अवैध खनन को रोकने हेतु नियमित एवं प्रभावी चेंकिंग का कार्य कार्यालय तकनिकी दल द्वारा नियमित की जा रही हैं ।

कार्यालय तकनिकी दल द्वारा दिनांक 27.04.2022 को नियमित चेंकिंग के दौरान भीलवाड़ा सरस डेयरी के पीछे एक ट्रैक्टर मय ट्रॉली बजरी के अवैध निर्गमन में लिप्त पाये जाने पर जब्त किया जाकर सदर थाना भीलवाड़ा को सुपुर्द किया गया । वाहन स्वामी द्वारा दिनांक 29.04.2022 को विभागीय नियमानुसार पेनल्टी राशि मय पर्यावरण क्षतिपूर्ति राशि सहित जमा करवा देने पर उक्त वाहन को रिलीज किया गया । साथ ही दिनांक 04.05.2022 एवं 08.05.2022 को प्रभावित क्षेत्र का मौका निरीक्षण ग्राम भदाली खेड़ा कोठारी नदी क्षेत्र, ग्राम आरजिया एवं कोटा भीलवाड़ा राष्ट्रीय राजमार्ग क्षेत्र, ग्राम पालड़ी क्षेत्र के अन्तर्गत कोठारी नदी क्षेत्र, ग्राम आरजिया व जोधड़ास मं नदी क्षेत्र, ग्राम साँगानेर के निकट कोठारी नदी क्षेत्र, ग्राम सुवाणा के पास नदी क्षेत्र एवं ग्राम भदाली खेड़ा के निकट कोठारी नदी क्षेत्र में बजरी एवं मिट्टी का अवैध खनन होना नहीं पाया गया । स्थानीय निवासियों को भी माननीय अधिकरण के निर्णय के बारे में जानकारी दी गई एवं जागरूकता रखने बाबत् हिदायत दी गई साथ ही यह भी जानकारी भी प्रदान की गई कि यदि किसी के द्वारा उक्त क्षेत्रों में बजरी अथवा मिट्टी के अवैध खनन होने की जानकारी मिले तो विभाग को सूचित करावें ताकि अवैध खननकर्ताओं के विरुद्ध आवश्यक विभागीय कार्यवाही की जा सकें । मौका निरीक्षण रिपोर्ट की प्रति मय फोटोग्रफ सहित संलग्न हैं ।

संलग्न : उक्तानुसार ।

  
 खनि अभियन्ता  
 भीलवाड़ा

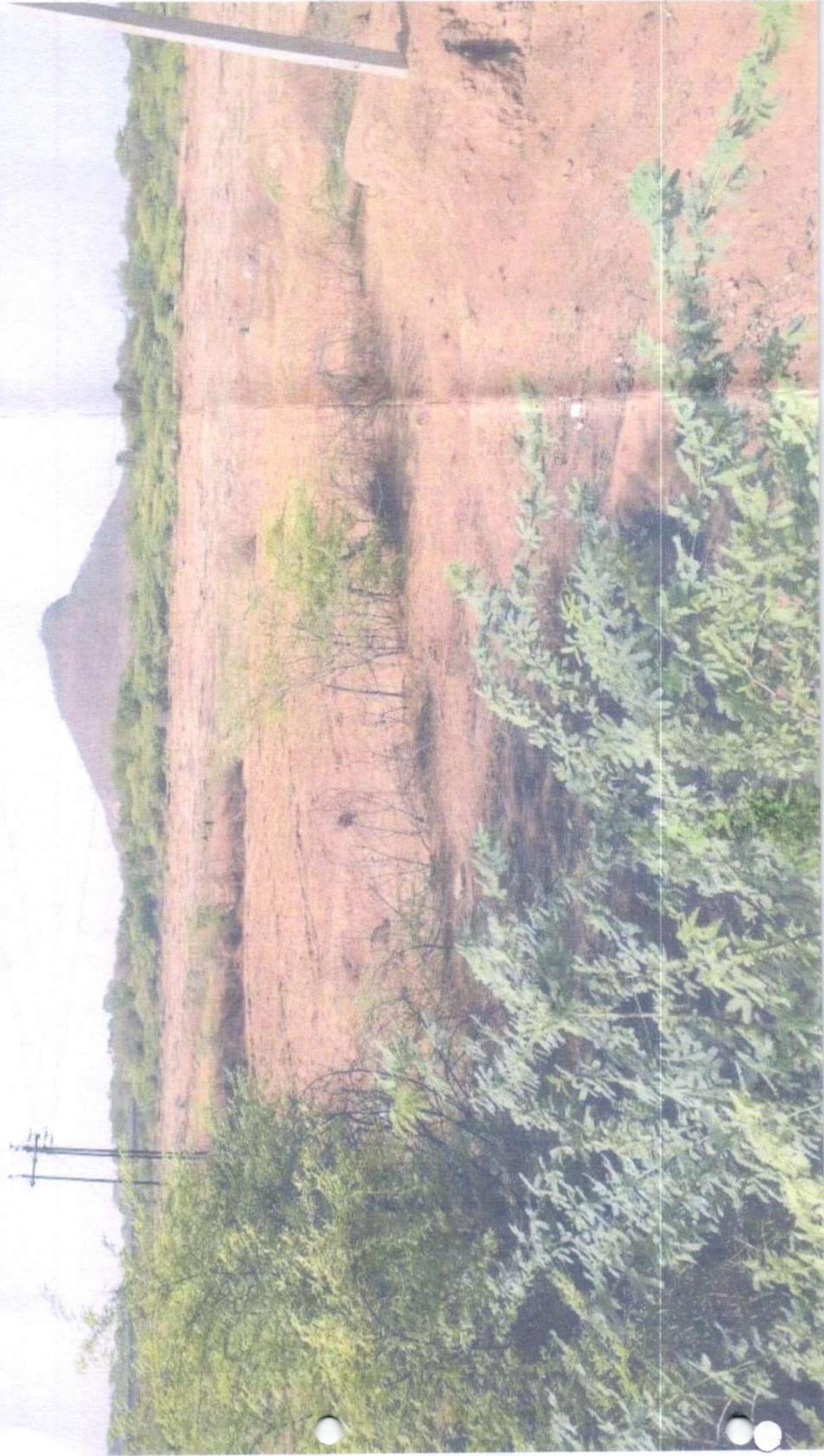
दिनांक

04/05/2002

समय - 04:22 PM

नेशनल हाइवे - गीमचिस - कोटा, ~~कोटा~~ कोटा की ओर

484



दिनांक  
04/05/2022

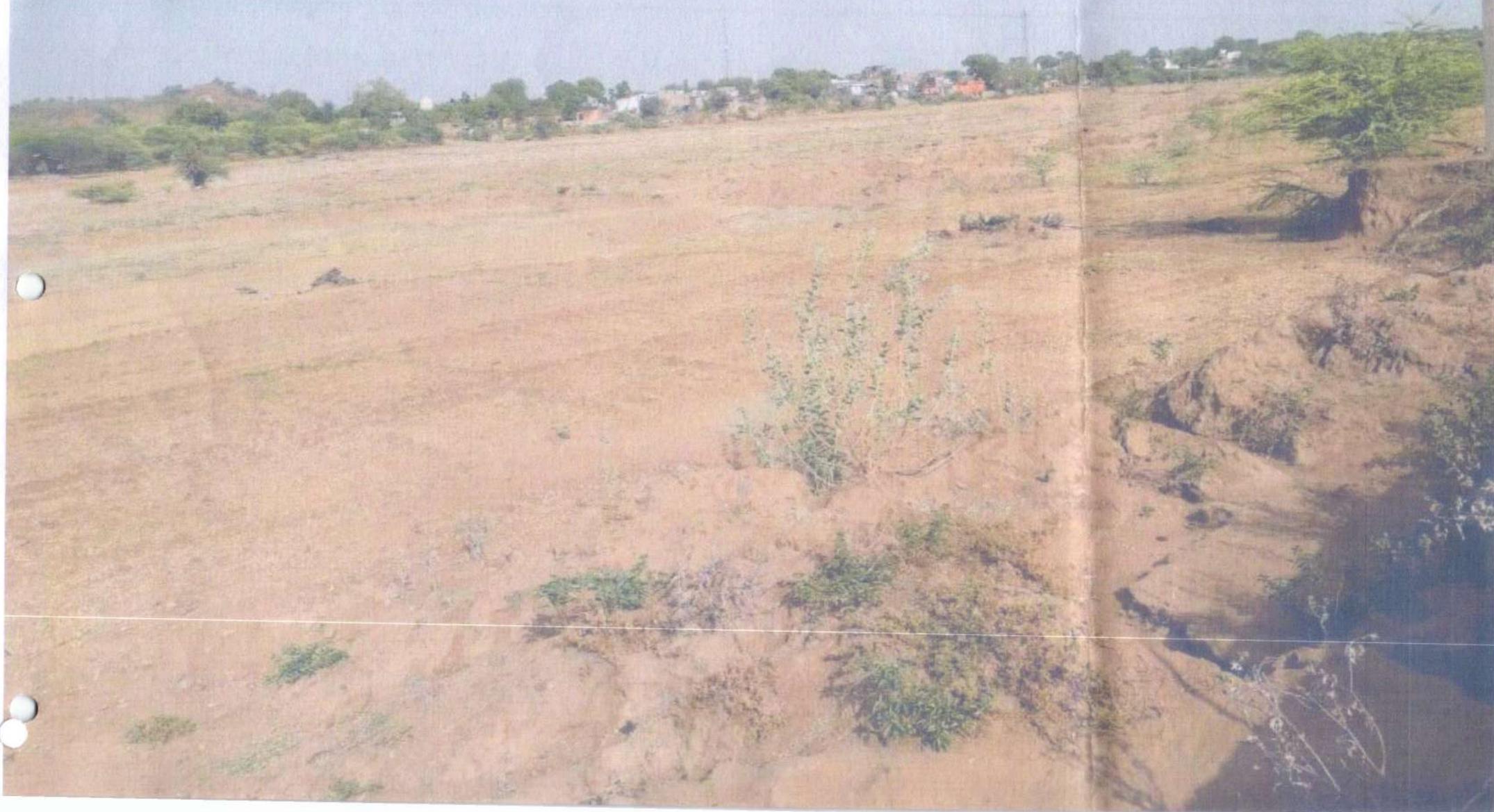
निकलगाँव - आरजिया, झोडारी नदी क्षेत्र

N.  $25^{\circ} 25' 10.77''$

E.  $-74^{\circ} 37' 38.40''$

समय - 04.24 pm

483



सिद्धि विद्यालय - पाली, जिला - पाली, राजस्थान

N - 25° 23' 30.20"

E - 74° 37' 24.14"

284

04/05/22

04:42 PM



दिनांक  
01/05/2022

समय - 04.52 PM

सिंहगड - श्री 240 मी, 1418 मी

1814





GPS Map

Camera Lite

9J9Q+JF2, Bhilwara, Rajasthan 311001, India

Latitude

25° 22' 9.47222" N

Longitude

74° 38' 17.70756" E

Local 10:50:26 AM

GMT 05:20:26 AM

Altitude 355.96 meters

Sunday, 08-05-2022



GPS Map  
Camera Lite

9M87+M7Q, Bhilwara - Sanganer Rd, Bhilwara, Rajasthan  
311011, India

Latitude  
25° 21' 58.30128" N

Longitude  
74° 39' 49.17226" E

Local 10:57:09 AM  
GMT 05:27:09 AM

Altitude 359.96 meters  
Sunday, 08-05-2022



GPS Map  
Camera Lite

9JJF+6JP, Rajiv Gandhi Ring Rd, Bhilwara, Rajasthan 311001,  
India

Latitude  
25° 22' 55.35872" N

Longitude  
74° 37' 28.33565" E

Local 10:43:32 AM  
GMT 05:13:32 AM

Altitude 352.94 meters  
Sunday, 08-05-2022



GPS Map  
Camera Lite

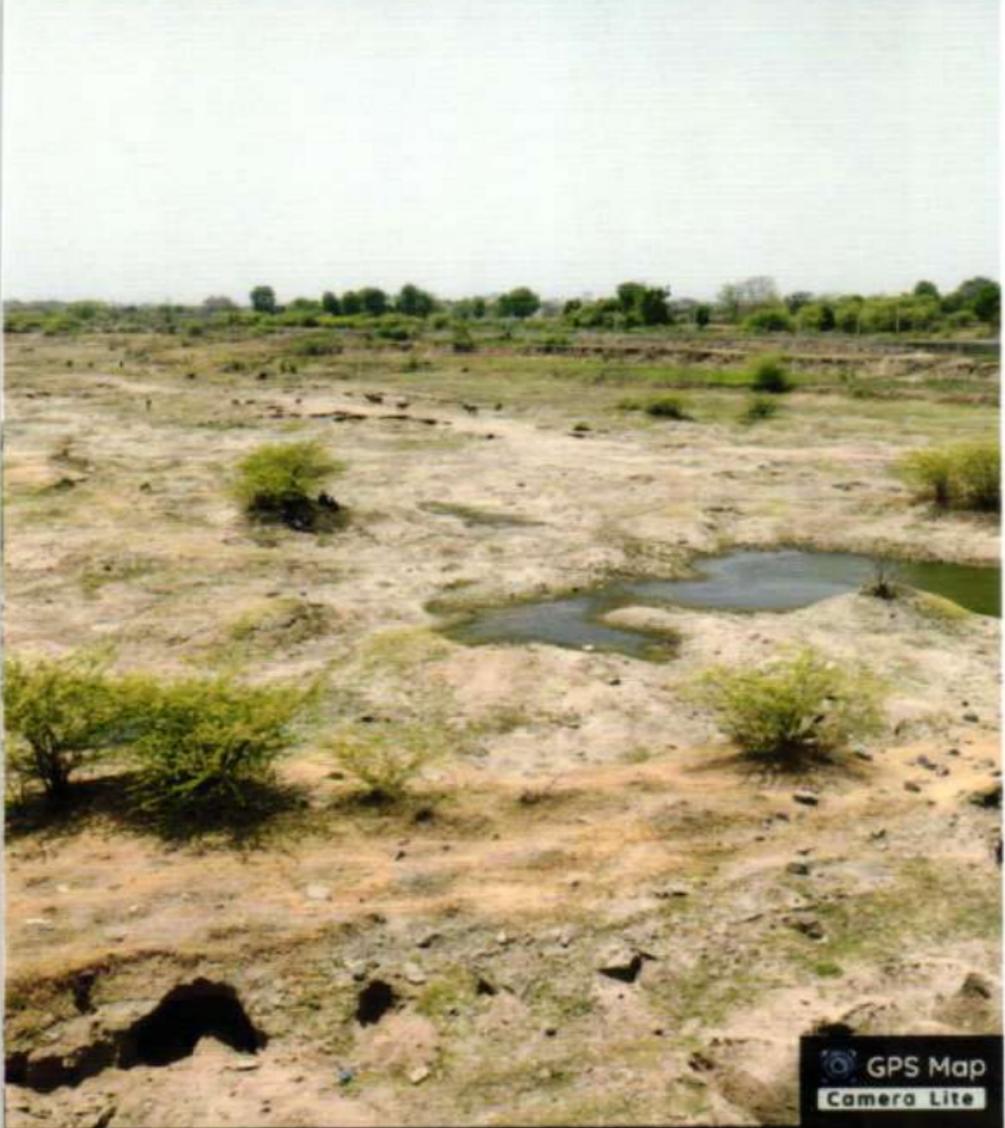
9JHH+6VC, Rajiv Gandhi Ring Rd, Bhilwara, Rajasthan  
311001, India

Latitude  
25° 22' 39.93971" N

Longitude  
74° 37' 50.59247" E

Local 10:46:51 AM  
GMT 05:16:51 AM

Altitude 347.72 meters  
Sunday, 08-05-2022



GPS Map  
Camera Lite

CJFG+9JR Green Bridge, Kothari River, Raneegpura, Rajasthan  
311401, India

Latitude

25° 25' 24.5131" N

Longitude

74° 37' 36.90682" E

Local 11:26:56 AM

GMT 05:56:56 AM

Altitude 385.9 meters

Sunday, 08-05-2022



GPS Map  
Camera Lite

9M74+RPM, Sanganer Rd, Bhilwara, Rajasthan 311001, India

Latitude

25° 21' 52.98224" N

Longitude

74° 39' 24.21277" E

Local 10:55:09 AM

GMT 05:25:09 AM

Altitude 357.11 meters

Sunday, 08-05-2022

राजस्थान - सरकार  
 कार्यालय ज्वनि अजिंठा, भीलवाड़ा  
मौका - रिपोर्ट

180

AAO  
 09/05/2022

आज दिनांक 04/05/2022 को कार्यालय आदेश संमांक -  
 एअ/भील/स.प्र.अ./NCT 2021-22/41-45 दिनांक 04/05/22

की अनुपालना में निम्नहस्ताक्षरकार कार्यालय  
 क्षेत्राधिकार में नगर विकास ब्यास (UNR) के फेराफेरी  
 क्षेत्र में अव्यवस्थित कोहरी नदी क्षेत्र में बजरी एवं  
 मिट्टी अवैध खनन सेकने के संबंध में आकस्मिक-चौकी  
 निम्नलिखित क्षेत्र में की गई -

निकट ग्राम मराली क्षेत्र कोहरी नदी क्षेत्र में चैकिंग  
 दौरान उक्त क्षेत्र में मौका धुप-फिरकर देखा गया  
 वक्त गिरिजापुर दौरान खजिज-बजरी एवं मिट्टी अवैध  
 खनन नहीं होना पाया गया। संलग्न मौका फोटोग्राफ

निकट ग्राम आरजिया एवं कोटा - भीलवाड़ा मेन गेशनल  
 हाइवे ब्रिज के दोनों तरफ उक्त कोहरी नदी क्षेत्र  
 में मौका देखा गया, वक्त चैकिंग दौरान उक्त क्षेत्र  
 में खजिज-बजरी एवं मिट्टी खनन नहीं होना पाया  
 गया। संलग्न - मौका फोटोग्राफ कोहरी नदी क्षेत्र उक्त

Location.

निकट ग्राम - चालडी क्षेत्र में कोहरी नदी क्षेत्र की  
 चैकिंग दौरान उक्त नदी क्षेत्र में मौका धुप-फिरकर  
 देखा गया, वक्त चैकिंग-दौरान उक्त नदी क्षेत्र में  
 खजिज-बजरी एवं मिट्टी खनन नहीं होना पाया गया  
 संलग्न-उक्त Location मौका फोटोग्राफ कोहरी नदी क्षेत्र  
 तत्पश्चात् स्थानिय व्यक्तियों को मौके पर पाबंद एवं

कार्यालय खनि अग्रियन्ता, भीलवाड़ा (राज.)

मौका रिपोर्ट

AAO  
12/05/2022

आज दिनांक 05/2022 को निम्न हस्ताक्षरकर्ता कार्यालय के पत्रां खअ/भील/सप्रअ/एनजीटी 2021-22/41-45 दिनांक 25/2022 के क्रम में कार्यालय क्षेत्राधिकार में नगर विकास न्यास के पैराफेरी क्षेत्र में अवस्थित कोठारी नदी क्षेत्र के आस पास बजरी व मिट्टी अर्थवै खनन की चैकिंग लेतु पहुँचे। क्षेत्र ग्राम आरजिया, जोधडास, पालडी, सांगानेर, भदानीखेडा, सुवाणा तहसील भीलवाड़ा के क्षेत्र में चैकिंग लेतु पहुँचे।

ग्राम आरजिया व जोधडास के निकट नदी क्षेत्र में बजरी-मिट्टी का अर्थवै खनन बन्द पाया गया। नदी क्षेत्र में कुछ भाग में पानी भरा पाया गया। मौके पर क्षेत्र में नदी में कुछ भाग में झाड़ियाँ डगी हुई पाई गई।

ग्राम पालडी के निकट कोठारी नदी क्षेत्र में बजरी खनन लेता हुआ नहीं पाया गया। नदी क्षेत्र में झाड़ियाँ डगी पाई गई।

ग्राम सांगानेर के निकट कोठारी नदी क्षेत्र में अर्थवै बजरी खनन लेता नहीं पाया गया। मौके पर नदी क्षेत्र में कुछ भाग में कृषि गतिविधि होने के निशानात मिले।

ग्राम सुवाणा के पास नदी क्षेत्र में बने बड़े Anicut में पानी भरा हुआ पाया गया व नदी में अर्थवै बजरी खनन बन्द पाया गया।

ग्राम भदानीखेडा के निकट कोठारी नदी क्षेत्र में अर्थवै खनन लेता हुआ नहीं पाया गया। क्षेत्र में चैकिंग के दौरान फोटोग्राफ लिये गये (संलग्न)।

मौका रिपोर्ट तैयार कर हस्ताक्षर किये गये।



  
SMF